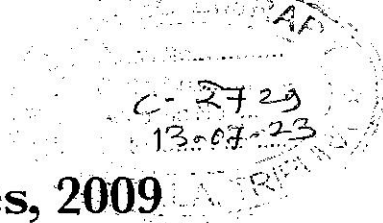


The Citizenship Rules, 2009



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The Citizenship Rules, 2009¹

In exercise of the powers conferred by Section 18 of the Citizenship Act, 1955 (57 of 1955), the Central Government hereby makes the following rules, namely:—

PART I PRELIMINARY

1. Short title and commencement.—These rules may be called the Citizenship Rules, 2009.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—In these rules, unless the context otherwise requires,—

- (a) “Collector” means the officer-in-charge of the revenue administration of a district and includes a Deputy Commissioner or District Magistrate, wherever so functioning;
- (b) “Form” means a Form appended to Schedule I to these rules;
- (c) “Schedule” means a Schedule annexed to these rules;
- (d) “section” means a section of the Citizenship Act, 1955 (57 of 1955).

PART II APPLICATION FOR CITIZENSHIP

3. Application for registration of birth under Section 4.—A person may submit an application for registration of birth of his minor child born outside India in terms of sub-section (1) of Section 4 in Form I to the Indian consulate in the country, where such child was born, together with a declaration that the child does not hold the passport of any other country.

4. Application for registration under clause (a) of sub-section (1) of Section 5.—An application from a person of Indian origin for registration as a citizen of India under clause (a) of sub-section (1) of Section 5 shall not be entertained unless—

- (a) the application is made in Form II;
- (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
- (c) he is ordinarily resident in India for a period of at least seven years on the date of making application; and
- (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

5. Application for registration under clause (c) of sub-section (1) of Section 5.—(1) An application from a person, who is married to a citizen of India,

1. Ministry of Home Affairs, Noti. No. G.S.R. 124(E), dated February 25, 2009, published in the Gazette of India, Extra., Part II, Section 3(i), dated 25th February, 2009, pp. 80-155, No. 106.

for registration as a citizen of India under clause (c) of sub-section (1) of Section 5 shall not be entertained unless—

- (a) the application is made in Form III;
- (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
- (c) on the date of making the application he,—
 - (i) has been ordinarily a resident of India; or
 - (ii) has been in the service of the Government of India; at least for a period of seven years; and
- (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

Explanation.—In computing the period of seven years, any broken period of residence and service under sub-clauses (i) and (ii) of clause (c) shall be included in the period specified therein.

(2) The Central Government may, in consideration of the special circumstances, exempt, any foreign national married to such an Indian citizen who is in the service of the Government in India, from the operation of clause (c) of sub-rule (1).

(3) The Central Government may, in consideration of the special circumstances, exempt, any foreign national who has been married to an Indian citizen for not less than seven years and who has visited India at least once in a year during any seven years out of nine years, from the operation of clause (c) of sub-rule (1).

6. Application for registration under clause (d) of sub-section (1) of Section 5.—An application for registration as a citizen of India under clause (d) of sub-section (1) of Section 5, for a minor child of a person who is a citizen of India, shall not be entertained unless—

- (a) the application is made in Form IV; and
- (b) the parent of such minor child declares that he is the legal guardian of the child.

7. Application for registration under clause (e) of sub-section (1) of Section 5.—An application from a person for registration as citizen of India under clause (e) of sub-section (1) of Section 5 shall not be entertained unless—

- (a) the application is made in Form V;
- (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned; and
- (c) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

8. Application for registration under clause (f) of sub-section (1) of Section 5.—An application from a person for registration as a citizen of India under clause (f) of sub-section (1) of Section 5 shall not be entertained unless—

- (a) the application is made in Form VI;

- (b) he gives an undertaking that he shall renounce the citizenship of his country in the event of his application being sanctioned;
- ²[(c) he is ordinarily resident in India for a period of at least twelve months on the date of making application; and;]
- (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955.

³[Provided that the period of twelve months referred to in clause (c) may, under special circumstances, be relaxed by the Central Government under sub-section (1-A) of Section 5 of the Citizenship Act, 1955.]

9. Application for registration under clause (g) of sub-section (1) of Section 5.—An application from a person registered as an ⁴[Overseas Citizen of India cardholder], for registration as a citizen of India under clause (g) of sub-section (1) of Section 5, shall not be entertained unless—

- (a) the application is made in Form VII;
- (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned;
- ⁵[(c) he has been an Overseas Citizen of India cardholder for a period of at least five years and is ordinarily resident in India for a period of twelve months on the date of making application; and]
- (d) he makes the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955:

⁶[Provided that the period of twelve months referred to in clause (c) may, under special circumstances, be relaxed by the Central Government under sub-section (1-A) of Section 5 of the Citizenship Act, 1955.]

10. Application for grant of citizenship by naturalisation under sub-section (1) of Section 6.—An application from a person for naturalisation as a citizen of India under sub-section (1) of Section 6 shall not be entertained unless—

- (a) the application is made in Form VIII;
- (b) he gives an undertaking in writing that he shall renounce the citizenship of his country in the event of his application being sanctioned; and
- (c) the application is accompanied with—
 - (i) a duly stamped affidavit verifying the correctness of the statements made in the application along with two affidavits from Indian citizens testifying the character of the applicant; and

2. *Subs.* by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to substitution it read as:
“(c) he is resident in India for a continuous period of at least one year on the date of making application; and”.

3. *Ins.* by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

4. *Subs.* for “overseas citizen of India” by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

5. *Subs.* by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to substitution it read as:
“(c) he has been an overseas citizen of India for a period of at least five years and resident in India for a continuous period of one year on the date of making application; and”.

6. *Ins.* by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

- (ii) a certificate depicting that the applicant has adequate knowledge of one of the languages specified in the Eighth Schedule to the Constitution of India.

Explanation 1.—The applicant shall be considered to have adequate knowledge of the concerned language if he can speak or read or write that language.

Explanation 2.—The certificate may either be issued by a recognised educational institution or a recognised public organization or from two persons of the locality or district of the applicant who are citizens of India.

11. Authority to which application may be made.—(1) An application for registration under Section 5 or naturalisation under Section 6 shall be made to the Collector within whose jurisdiction the applicant is ordinarily resident.

(2) On the receipt of the application, the Collector shall issue an acknowledgment in Form IX.

(3) On being satisfied about the correctness of the particulars of application and before forwarding the application to the State Government or the Union territory Administration, as the case may be, the Collector shall administer to the applicant, who has applied for grant of citizenship by registration, the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955:

⁷[Provided that in respect of an application submitted by any person belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians), in the absence of the Collector, an officer not below the rank of the Sub-Divisional Magistrate authorised in writing by the Collector, may administer to the applicant the oath of allegiance.]

PART III

ISSUE OF CERTIFICATE OF CITIZENSHIP AND MAINTENANCE OF REGISTERS

12. Forwarding of applications to Central Government.—(1) The Collector shall forward every application received by him under clauses (a), (c), (d), (e), (f) and (g) of sub-section (1) of Section 5 or sub-section (1) of Section 6 to the State Government or the Union territory Administration, as the case may be, within a period of sixty days from the date of its receipt, along with a report as to whether the applicant—

- (a) satisfies all the conditions laid down in the relevant clauses of Section 5 or Section 6;
- (b) has an intention to make India his permanent home;
- (c) has signed the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955; and
- (d) is of good character and is a fit and proper person to be registered or naturalised, as the case may be, as a citizen of India.

(2) The State Government or the Union territory Administration, as the case may be, shall forward the application along with its recommendation and the report of the Collector, to the Central Government within a period of thirty days from the date of receipt of the report of the Collector under sub-rule (1):

Provided that if for sufficient reasons, the Collector or the State Government or the Union territory Administration, as the case may be, is unable to forward the application within the period specified in sub-rule (1) or sub-rule (2), the same may be forwarded to the State Government or the Union territory Administration or the Central Government, as the case may be, after the expiry of the period so specified but not exceeding ninety days along with the reasons for delay.

(3) All the applications pending with the Collector or the State Government or the Union Territory Administration, as the case may be, on the date of commencement of these rules shall be dealt with in the manner specified in sub-rules (1) and (2).

(4) If the application is not forwarded by the Collector or the State Government or the Union territory Administration, as the case may be, to the Central Government within a period of ninety days from the date of receipt of the application, the applicant may represent to the Central Government in the Ministry of Home Affairs by enclosing a copy of the acknowledgement issued by the Collector.

(5) The Central Government on receipt of the representation under sub-rule (4), may take up the matter with the State Government or the Union territory Administration, as the case may be, to expedite its recommendation on the application for grant of citizenship.

13. Scrutiny of applications by Central Government.—The Central Government may,—

- (a) on receipt of the applications from the State Government or the Union territory Administration, as the case may be, complete in all respects; and
- (b) on being satisfied after making such inquiry as it considers necessary for ascertaining the suitability of the applicant,

that he is a fit and proper person to be registered or naturalised, as the case may be, grant him the citizenship of India.

14. Grant of certificate of registration.—(1) Every person who is registered as a citizen of India under clauses (a), (c), (d), (e) or (f) of sub-section (1) of Section 5 shall be issued a certificate of registration in Form X signed by an officer not below the rank of Under Secretary to the Government of India.

(2) Every person who is registered as a citizen of India under clause (g) of sub-section (1) of Section 5 shall be issued a certificate of registration in Form XI signed by an officer not below the rank of Under Secretary to the Government of India.

(3) A copy of the certificate of registration issued under this rule, shall be preserved for the purposes of record by the issuing authority.

15. Grant of certificate of naturalization.—(1) Every person who by naturalisation is made a citizen of India under sub-section (1) of Section 6 shall be issued a certificate of naturalisation in Form XII signed by an officer not below the rank of Under Secretary to the Government of India.

(2) A copy of the certificate of naturalisation issued under this rule, shall be preserved for the purposes of record by the issuing authority.

16. Oath of allegiance for naturalization.—(1) The oath of allegiance, under sub-section (2) of Section 6 by a person to whom the certificate of naturalisation is granted, shall be subscribed in Form XII and the oath of allegiance so subscribed shall be endorsed on the certificate of naturalisation to which it relates.

(2) The oath of allegiance under sub-rule (1) shall be subscribed within a period of three months from the date of grant of certificate of naturalisation to which it relates, or within such extended period as the authority granting the certificate may permit, and in case the oath is not taken within the said period, the certificate shall be of no effect:

Provided that no permission shall be given under this sub-rule unless a statement to that effect is endorsed on the certificate and signed by the officer authorised under Rule 15 to sign the certificate of naturalisation.

(3) The oath of allegiance required under sub-rule (1) shall be registered by such person and in such place as the authority granting the certificate may direct.

(4) When the oath of allegiance is registered in accordance with any direction given under sub-rule (3), the authority, which registers it shall cause a copy of the oath and the certificate of naturalisation to which it relates to be sent to the Secretary to the Government of India in the Ministry of Home Affairs.

17. Register of citizens.—The Central Government shall maintain a register containing the names and other details of the persons registered or naturalised as citizen of India—

- (a) under clauses (a), (e) and (f) of sub-section (1) of Section 5, in Form XIII;
- (b) under clause (c) of sub-section (1) of Section 5, in Form XIV;
- (c) under clause (d) of sub-section (1) of Section 5, in Form XV;
- (d) under clause (g) of sub-section (1) of Section 5 in Form XVI; and
- (e) under sub-section (1) of Section 6 in Form XVII.

18. Maintenance of registers and connected papers.—(1) Every entry made in the register maintained under Rule 17 shall be numbered consecutively and each entry shall relate to one person only.

(2) Every entry made in the register maintained under Rule 17 shall be authenticated by the officer authorised to issue the certificate after a person is registered or as the case may be, naturalised as a citizen of India.

(3) The register, all applications and papers connected therewith shall be preserved as permanent record.

PART IV
PROVISIONS AS TO CITIZENSHIP OF INDIA FOR PERSONS
COVERED BY ASSAM ACCORD

19. Registering authority for the purpose of sub-section (3) of Section 6-A and form for registration.—(1) The Central Government may, for the purposes of sub-section (3) of Section 6-A, appoint an officer not below the rank of Additional District Magistrate as the registering authority for every district of the State of Assam.

(2) An application for registration under sub-section (3) of Section 6-A shall be made in Form XVIII; by the person to the registering authority for the district in which he is ordinarily resident, within a period of thirty days from the date of his detection or identification as a foreigner or, as the case may be, within a period of thirty days of the appointment of the registering authority in the district.

(3) The registering authority shall, after entering the particulars of the application in a register in Form XIX, return a copy of the application under his seal to the applicant.

(4) One copy of every application received during a quarter shall be sent by the registering authority to the Central Government and the State Government of Assam along with a quarterly return in Form XX.

(5) The registering authority may, and for the reasons to be recorded in writing, extend the period specified in sub-rule (2) for a period not exceeding sixty days.

20. Reference to Tribunals.—Where, in case of a person seeking registration under sub-section (3) of Section 6-A,—

- (a) any question arises as to whether such person fulfils any requirement contained in the said sub-section; or
- (b) the opinion of the Tribunal constituted under the Foreigners (Tribunals) Order, 1964 in relation to such person does not contain a finding with respect to any requirement contained in the said sub-section other than the question that he is a foreigner,

then, the registering authority shall, within a period of fifteen days of the receipt of the application under sub-rule (2) of Rule 19, make a fresh reference to the Tribunal in this regard.

21. Jurisdiction of Tribunal.—The Tribunal constituted under the Foreigners (Tribunals) Order, 1964 having jurisdiction over a district or part thereof in the State of Assam shall have jurisdiction to decide references, received from the registering authority of that district or part thereof in relation to all references made under sub-section (3) of Section 6-A.

22. Declaration under sub-section (6) of Section 6-A.—The declaration under sub-section (6) of Section 6-A shall be made in Form XXI to the District Magistrate of the area within whose jurisdiction such person is ordinarily resident.



PART V

RENUNCIATION AND DEPRIVATION OF CITIZENSHIP OF INDIA

⁸[**23. Declaration of renunciation of citizenship.**—(1) A declaration of renunciation of citizenship of India under sub-section (1) of Section 8 shall be made by a citizen of India in Form XXII.

(2) On receipt of the declaration of renunciation of citizenship of India under sub-rule (1), an acknowledgement in Form XXIII shall be issued by the concerned Authority referred to in Rule 38, to the declarant.

(3) On being satisfied about the correctness of the particulars of the declaration made under sub-rule (1), the declaration shall be registered by the concerned Authority referred to in sub-rule (2) and a Certificate of Renunciation of Indian citizenship in Form XXIV shall be issued by him to the declarant.

(4) The concerned Authority referred to in sub-rule (2) shall maintain a register in Form XXIV-A containing the details of declarants whose declaration of renunciation of citizenship are registered under this rule.]

24. Declaration of intention to resume Indian citizenship.—(1) A declaration of intention to resume citizenship under the proviso to sub-section (2) of Section 8 shall be made in Form XXV, within a period of one year of attaining the full age and the oath of allegiance as specified in the Second Schedule to the Citizenship Act shall be subscribed and duly attested.

(2) Every such declaration shall be registered in the Ministry of Home Affairs, Government of India.

(3) No such declaration shall be registered unless the declarant has taken the oath of allegiance given at the end of the form.

(4) Every person who makes such declaration shall be issued a certificate of resumption of citizenship of India in Form XXVI, signed by an officer not below the rank of Under Secretary to the Government of India, and where such a certificate is issued, a copy thereof shall be preserved for the purpose of record by the issuing authority.

(5) The Central Government in the Ministry of Home Affairs shall maintain a register in Form XXVII containing the names of persons whose declaration of resumption of Citizenship of India are registered under this rule.

8. Subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018). Prior to substitution it read as:

“**23. Declaration of renunciation of citizenship.**—(1) A declaration of renunciation of citizenship of India under sub-section (1) of Section 8 shall be made in Form XXII, and shall state—

(a) under which provisions of law, the applicant is an Indian citizen; and
(b) the circumstances in which the applicant intends to acquire foreign citizenship.

(2) On receipt of the declaration of renunciation of citizenship of India under sub-rule (1), an acknowledgement in Form XXIII shall be issued by an officer designated under Rule 38.

(3) The declaration shall be registered in the Ministry of Home Affairs, Government of India.

(4) The Central Government in the Ministry of Home Affairs shall maintain a register in Form XXIV containing the names of persons whose declaration of renunciation of citizenship are registered under this rule.”

25. Notice to be given before deprivation of citizenship.—(1) When it is decided to make an order under Section 10 depriving a person of his citizenship of India, a notice under sub-section (4) of that section shall be given—

- (a) in a case where the person's whereabouts is known, by causing the notice to be delivered to him personally or by sending it to him by post; or
- (b) in a case where the person's whereabouts is not known, by sending it to his last known address.

(2) On receipt of the notice under sub-rule (1), the effected person may make an application for referring his case to a Committee of Inquiry under sub-section (5) of Section 10,—

- (a) if that person is in India at the time when the notice is given to him, within a period of three months from the date of the notice; or
- (b) in any other case, within such time being not less than three months from the date of the notice, as the Central Government may specify in the notice:

Provided that the Central Government may, in special circumstances and for reasons to be recorded in writing, extend the period within which the application under this rule may be made.

(3) On receipt of the application under sub-rule (2), the Central Government shall refer the case to the Committee of Inquiry for its decision.

26. Committee to follow procedure specified in Schedule II in holding inquiry.—A Committee of Inquiry appointed under Section 10 shall, while holding the inquiry under sub-section (6) of that section, follow the procedure laid down in Schedule II.

27. Order depriving a person of citizenship of India to be published.—Every order made under Section 10, depriving a person of the citizenship of India, shall be published in the Official Gazette.

28. Surrender and cancellation of certificate in case of deprivation of citizenship.—(1) Where an order has been made depriving a person registered or naturalised in India of his citizenship of India, the person so deprived or any other person in possession of the certificate of registration or naturalisation shall, when required by notice in writing given by the Central Government, deliver the said certificate to such person and within such period as may be specified in the notice.

(2) On the certificate being delivered it shall be cancelled and in case the certificate is not delivered, then, the Central Government may direct that it shall, without prejudice to any action which may be taken under sub-rule (3), be treated as cancelled.

(3) If any person fails to comply with any notice given under sub-rule (1), he shall be liable to a fine, which may extend to one thousand rupees.

PART VI

⁹[OVERSEAS CITIZEN OF INDIA CARDHOLDER]—REGISTRATION, RENUNCIATION AND CANCELLATION

29. Application for registration under Section 7-A.—(1) An application for registration as an ¹⁰[Overseas Citizen of India cardholder] under Section 7-A shall be made in Form XXVIII.

¹¹[(2) Every person, including a minor, eligible to be registered as Overseas Citizen of India Cardholder under Section 7-A may submit separate application under sub-rule(1).]

¹²[(3) In case of a minor, the application form may be signed by either of the parents or by the person to whom the legal custody of the minor has been granted or by the legal guardian of such minor, as the case may be.

(4) In case of a person referred to in clause (d) of sub-section (1) of Section 7-A, who is a spouse of foreign origin of a citizen of India or a spouse of foreign origin of an Overseas Citizen of India Cardholder, only one such living spouse fulfilling the conditions laid down under that clause shall be eligible to apply for registration as Overseas Citizen of India Cardholder.]

30. Application for registration under Section 7-A by person of Indian Origin card holders.—¹³[* * *]

31. Authority to which applications are to be made.—An application under Rule 29 ¹⁴[* * *] shall be made in duplicate—

¹⁵[(a) in India—

- (i) to the Foreigners Regional Registration Officer (FRRO) as may be specified by the Central Government; or
- (ii) to the Foreigners Division, Ministry of Home Affairs;]

(b) outside India—

9. Subs. for "Overseas Citizenship of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

10. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

11. Subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018). Prior to substitution it read as:

"(2) A family consisting of a spouse and up to two minor children may apply in the same form."

12. Ins. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

13. Omitted by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to omission it read as:

"30. Application for registration under Section 7-A by person of Indian Origin card holders.—A person of Indian Origin Card holder, notified vide the notification of the Government of India in the Ministry of Home Affairs, Number 26011/4/95-F.I, dated the 19th August, 2002 (published in the Gazette of India, Extraordinary, Part I, Section 1), as amended from time to time, who is otherwise eligible for registration as overseas citizen of India, may apply in Form XXVIII for grant of registration, which shall be decided in the manner specified in this part for other applicants."

14. The words "or as the case may be, Rule 30" omitted by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

15. Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to substitution it read as:

"(a) in India—

- (i) to the Foreigners Regional Registration Officer situated at National Capital Territory of Delhi, Mumbai, Kolkata, Chennai or Amritsar, who shall forward the same to the Central Government in the Ministry of Home Affairs; or
- (ii) to the Foreigners Division, Ministry of Home Affairs;"

- (i) to the Indian Mission or Post having jurisdiction over the country of which an applicant is a citizen; or
- (ii) where he is not in the country of his citizenship, to the Indian Mission or Post having jurisdiction over the country of which the applicant is ordinarily resident.

32. Scrutiny of applications.—(1) The Central Government may, after a preliminary inquiry and on being apparently satisfied that there is no adverse information available against the applicant, register the person as an ¹⁶[Overseas Citizen of India cardholder] as soon as possible but not later than a period of thirty days and the case shall be placed for post verification of the antecedents.

¹⁷[(1-A) In the case of a person referred to in clause (d) of sub-section (1) of Section 7-A of the Citizenship Act, 1955, who is a spouse of foreign origin of a citizen of India or a spouse of foreign origin of an Overseas Citizen of India cardholder, the registration as an Overseas Citizen of India cardholder of such person shall be subject to prior security clearance from a competent authority in India as provided under the said clause (d) of sub-section (1) of Section 7-A of the Citizenship Act, 1955 ¹⁸[and only one living spouse duly fulfilling the conditions laid down in said clause (d) of sub-section (1) of Section 7-A shall be registered as an Overseas Citizen of India Cardholder.]

(2) The Central Government may, in case of any adverse information against the applicant, and after making such inquiry as it considers necessary, approve or reject the grant of registration within a period of four months from the date of receipt of the application.

33. Certificate of registration and maintenance of register of persons under Section 7-A.—(1) Every person, who is registered as an ¹⁹[Overseas Citizen of India cardholder] under Section 7-A shall be issued a certificate of registration in Form XXIX, signed by an officer not below the rank of Under Secretary to the Government of India.

(2) A copy of the certificate of ²⁰[Overseas Citizen of India cardholder] issued under this rule, shall be preserved for the purposes of record by the issuing authority.

(3) The issuing authority shall maintain, a register containing names and other details of the persons registered as ²¹[Overseas Citizen of India cardholder] under Section 7-A in Form XXX and a copy thereof shall be forwarded to the Ministry of Home Affairs in the first week of every month.

16. *Subs.* for “overseas citizen of India” by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

17. *Ins.* by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

18. *Ins.* by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

19. *Subs.* for “overseas citizen of India” by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

20. *Subs.* for “overseas citizen of India” by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

21. *Subs.* for “overseas citizen of India” by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

²²**[34. Declaration of renunciation of Overseas Citizen of India card.]**—(1) A declaration of renunciation of the card registering a person as an Overseas Citizen of India cardholder under Section 7-C shall be made in Form XXXI, accompanied with the original certificate of registration of Overseas Citizen of India cardholder, to the ²³[concerned Indian Mission or Post or the concerned Foreigners Regional Registration Officer], who in turn, shall forward the same to the authority which issued the said certificate of registration.

(2) On receipt of the declaration of renunciation of the card registering as an Overseas Citizen of India cardholder, the issuing authority shall issue an acknowledgement in Form XXXII and remove the name of the declarant from the register of Overseas Citizen of India cardholder.]

35. Cancellation of registration as ²⁴[Overseas Citizen of India cardholder].—(1) Where an order has been made cancelling the registration as an ²⁵[Overseas Citizen of India cardholder], the person whose registration has been cancelled or any other person in possession of the certificate of registration shall, when required by notice in writing by the Central Government, deliver the said certificate to such person and within such period as may be specified in the notice.

(2) On the certificate being delivered, it shall be cancelled and in case the certificate is not delivered, then the Central Government may direct that it shall be treated as cancelled.

(3) The issuing authority shall make an appropriate entry in the registered (*sic* register) maintained under sub-rule (3) of Rule 33 stating the cancellation of registration as ²⁶[Overseas Citizen of India cardholder] and a copy thereof shall be submitted to the Ministry of Home Affairs in the first week of every month.

PART VII

MISCELLANEOUS

36. Variation in form of application or declaration.—Where a person wishes to make an application or declaration under any of these rules and the form referred to in the rule is, in the opinion of the Central Government or other authority to whom the application is to be sent for registration, unsuitable to the particular

22. Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015). Prior to substitution it read as:

“34. *Declaration of renunciation of overseas citizenship.*—(1) A declaration of renunciation of overseas citizenship of India under Section 7-C shall be made in Form XXXI, accompanied with the original certificate of registration of overseas citizen of India, to the concerned Indian Mission or Post or the Ministry of Home Affairs, Government of India who in turn shall forward the same to the authority which issued the said certificate of registration.

(2) On receipt of the declaration of renunciation of overseas citizenship of India, the issuing authority shall issue an acknowledgement in Form XXXII and remove the name of the declarant from the register of overseas citizen of India.”

23. Subs. for “concerned Indian Mission or Post or the Ministry of Home Affairs, Government of India” by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

24. Subs. for “overseas citizen” by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

25. Subs. for “overseas citizen of India” by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

26. Subs. for “overseas citizen of India” by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

case, the Central Government or that other authority, as the case may be, may authorize the application or declaration being made in some other form.

37. Certificate of citizenship in case of doubt.—A certificate of citizenship in case of doubt under Section 13 may be issued in Form XXXIII and shall be signed by an officer not below the rank of Under Secretary to the Government of India.

38. Authority before whom application or declaration may be made or by whom the oath of allegiance may be administered.—(1) An application or declaration made in accordance with these rules shall not be accepted or registered and the oath of allegiance required by sub-section (2) of Section 5 or sub-section (2) of Section 6 shall be of no effect, unless it is signed in the presence of, or administered by,—

- (i) the Collector, Deputy Commissioner, or the District Magistrate in India;
- (ii) any Consular officer as defined in clause (d) of Rule 2 of the Citizens (Registration at Indian Consulates) Rules, 1956 outside India:

Provided that if the applicant or declarant is serving in India in the naval, military or air forces of the Union, the application or declaration may be signed in the presence of, or the oath administered by, any officer holding a commission in any of these forces:

²⁷[Provided further that in respect of an application submitted by any person belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians), in the absence of the Collector, Deputy Commissioner or the District Magistrate, the application or declaration may be signed in the presence of, or the oath administered by, an officer not below the rank of the Sub-Divisional Magistrate authorised in writing by the Collector, or Deputy Commissioner or the District Magistrate, as the case may be.]

(2) Notwithstanding anything contained in Rules 11 and 12, an application under sub-rule (3) of Rule 5 for registration under clause (c) of sub-section (1) of Section 5 as an Indian citizen from a foreign national married to an Indian citizen may be made to the Indian Consulate or Embassy or Mission where he is a resident, who in turn shall forward it to the Central Government in the Ministry of Home Affairs for consideration.

39. Certificate of documents.—A document may be certified to be a true copy of a document by means of a statement in writing to that effect signed by any of the persons before whom the application or declaration may be made or whom the oath of allegiance may be administered or by any officer not below the rank of an Under Secretary to the Government of India in the Ministry of Home Affairs.

40. Authority to determine acquisition of citizenship of another country.—(1) For the purpose of sub-section (2) of Section 9, the Central Government may determine the issues as to whether, when or how any citizen of India had acquired the citizenship of another country.

(2) The Central Government while determining any such issues shall have due regard to the rules of procedure specified in Schedule III.

41. Fees.—The fees specified under column (3) or, as the case may be, under column (4) of the Schedule IV shall be levied and collected in respect of the matters referred to under column (2) of that Schedule.

42. Authority for revision of an order made under the Act by prescribed authority.—If an application is made by a person aggrieved by an order made under the provisions of the Act, the application shall be disposed of after giving a reasonable opportunity to the person affected to present his case, by an authority one rank higher than the authority specified for disposal of application against the order of which revision is sought.

43. Repeal and saving.—The Citizenship Rules, 1956 is hereby repealed:

Provided that such repeal shall not affect—

- (a) the previous operation of the said rules or anything duly done or suffered thereunder; or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the said rules; or
- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said rules; or
- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced any such penalty, forfeiture, or punishment, may be imposed as if the said rules had not been repealed.

SCHEDULE I

[See Rule 2(c)]

FORM I

(See Rule 3)

The Citizenship Rules, 2009

*Application for Registration of Birth of a Minor Child at an Indian
Consulate under Section 4(1) of the Citizenship Act, 1955*

Note: Please write/print in Block Letters

Part I

1. Full name of the minor child:
2. Sex: 3. Place and country birth:
4. Date of birth:
5. Mark of identification:
6. Present address:
.....

Photograph

7. (i) Father's full name:
 (ii) Citizen of India by birth/descent/registration*/naturalization*:
 (iii) Occupation:
 (iv) Passport particulars: (a) Country (b) Number
8. (i) Mother's full name:
 (ii) Citizen of India by birth/descent/registration*/naturalization*:
 (iii) Occupation:
 (iv) Passport particulars: (a) Country (b) Number

Part II

9. I, a citizen of India and a parent of to whom the foregoing particulars relate, hereby apply on behalf of my child for the registration of his birth.

Date

Signature of parent

10. I, being the parent of do solemnly and sincerely declare that my child to whom the foregoing particulars relate does not hold the passport of any other country.

11. I do solemnly and sincerely declare that the foregoing particulars stated in the application are true and I make this solemn declaration conscientiously believing the same to be true.

Date

Signature of parent

Made and subscribed this day of 20 before me.

***Signature

***Designation

- * If a citizen of India by registration or naturalization, please mention to the number and date of the certificate of registration or naturalization, as the case may be.
- ** Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009, before whom the declaration is made or oath of allegiance is taken. [i.e. any consular officer as defined in Rule 2(d) of the Citizens (Registration at Indian Consulates) Rules, 1956.]

(This form complete in all respect shall be submitted in duplicate to the Indian Mission/Post in the country in which the applicant is ordinarily resident.)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of the birth certificate of the child.
2. A copy of the passport of both the parents.
3. A copy of the certificate of Indian citizenship if acquired by registration/naturalization.
4. A copy of the marriage certificate of the parents.

FORM II

[See Rule 4(1)(a)]

The Citizenship Rules, 2009

Application for Registration as a Citizen of India under Section 5(1)(a) of the Citizenship Act, 1955 made by a Person of Indian Origin

Note: Please write/print in Block Letters

Part I

Photograph

1. I, (mention full name) resident of (complete postal address) of full age and capacity and was born at (with Tehsil, District, State and Country) on and is a citizen of
2. My father's full name is and he was born at (with Tehsil, District, State and Country) on and is a citizen of
3. My mother's full name is and she was born at (with Tehsil, District, State and Country) on and is a citizen of
4. My wife's/husband's full name is and he/she was born at (with Tehsil, District, State and Country) on and is a citizen of
5. Details of residence in India:
 - (a) Date of entry in India
 - (b) I have resided in India continuously for a period of 12 months immediately preceding the date of application Yes/No
 - (c) During the eight years immediately preceding the said period of twelve months, I have resided in India for period amounting in the aggregate to not less than six years Yes/No

S1. No.	Details with address of residence in India for the last nine years	From	To	Years Months
1	2	3	4	5

6. (a) Sex: (b) Occupation
- (c) If in service, address of employer:
- (d) Mark of identification:
28. 6-A. Do you belong to one of the minority communities from Afghanistan, Bangladesh and Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?
Yes/No
If, yes, please specify
7. Passport particulars:
 - (a) Country: (b) Number:

8. Visa valid up to:

9. Details of family members who are staying in India with the applicant:

Sl. No.	Name	Present address	Relationship	Age
1	2	3	4	5

10. Details of criminal proceedings, if any:

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

Part II

11. I have/have not previously renounced or been deprived of the citizenship of India.
(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made)
12. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected
13. I hereby declare that my intention is to make India my permanent home and undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
14. I,do solemnly and sincerely declare that the foregoing particulars, stated in this application are true and I make this solemn declaration conscientiously believing the same to be true

Date:

Signature:

Made and subscribed thisdayof 20
..... before me.

*Signature

*Designation

15. I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization, that I am a householder, and that I am not the solicitor or agent of I vouch for the correctness of the statement made by in his application for Indian citizenship

Signature

Name

Full postal address

.....

Oath of Allegiance

I, do solemnly affirm and swear in the name of God that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

Signature

Affirmed/Sworn and subscribed this day of 20
..... before me.

*Signature

*Designation

* Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009 ²⁹[* * *]

(This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory Administration, as the case may be)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of the valid Foreign Passport.
2. A copy of the valid Residential Permit.
3. Evidence of the date of birth of the parents viz. a copy of the passport or birth certificate.
4. ³⁰[* * *]

FORM III

[See Rule 5(1)(a)]

The Citizenship Rules, 2009

Application for Registration as a Citizen of India under Section 5(1)(c) of the Citizenship Act, 1955 made by a Person who is/has been married to a Citizen of India

Note: Please write/print in BLOCK LETTERS

Part I

1. I,
(mention full name) resident of (complete postal address)
..... of full age and capacity
and was born at (with Tehsil, District, State and country)
..... on
and is a citizen of
2. My father's full name is and
he was born at (with Tehsil, District, State and country) on
..... and is a citizen of

Photograph

29. The words "before whom the registration, declaration or oath of allegiance is made or taken (i.e. the Collector, Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).
30. Omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016). Prior to omission it read as:
"4. A copy of Bank challan in original amounting to Rs 500 payable towards declaration and oath of allegiance deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-Receipts under the Citizenship Act".

3. My mother's full name is and she was born at (with Tehsil, District, State and country) on and is a citizen of
4. I was married at (with Tehsil, District, State and Country)..... on to Shri/Smt (full name of husband/wife)
5. My husband/wife was born at (with Tehsil, District, State and Country) on and he/she is a citizen of India by birth/descent/registration*/naturalization*
6. My marriage subsists Yes/No
7. Details of residence in India:
- (a) Date of entry in India:
- (b) I have resided India continuously for a period of 12 months immediately preceding the date of application Yes/No
- (c) During the eight years immediately preceding the said period of twelve months, I have resided in India for period amounting in the aggregate to not less than six years Yes/No

Sl. No.	Details with address of residence in India for the last nine years	From	To	Years	Months
1	2	3	4	5	

8. (a) Sex: (b) Occupation:
- (c) If in service, address of employer:
- (d) Mark of Identification:

31[8-A. Do you belong to one of the minority communities from Afghanistan, Bangladesh and Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?

Yes/No

If, yes, please specify

9. Passport particulars:
- (a) Country: (b) Number
10. Visa valid up to:
11. Details of family members who are staying in India with the applicant:

Sl. No.	Name	Postal address	Relationship	Age
1	2	3	4	5

12. Details of criminal proceedings, if any:

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

Part II

13. I have/have not previously renounced or been deprived of the citizenship of India
(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made)
14. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected
15. I hereby declare that my intention is to make India my permanent home and undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
16. I, do solemnly and sincerely declare that the foregoing particulars stated in this application are true and I make this solemn declaration conscientiously believing the same to be true

Date:

Signature

Made and subscribed this Day of 20 before me

*Signature

*Designation

17. I, the undersigned hereby state that I am an Indian citizen otherwise than by naturalization that I am householder, and that I am not the solicitor or agent of I vouch for the correctness of the statements made by him in his application for Indian Citizenship.

Signature

Name

Full postal address

.....

Oath of Allegiance

I,do solemnly affirm and swear in the name of God that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

*Signature

Affirmed/Sworn and subscribed thisday of 20
..... before me.

* Signature

* Designation

- * If a citizen of India (*sic* is) by registration or naturalization, (*sic* then) please mention the number and date of the certificate of registration or naturalization, as the case may (*sic* be).

- ** Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009 ³²[* * *].

(This Form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be.)

**DOCUMENTS TO BE ATTACHED WITH THE
APPLICATION BY THE APPLICANT**

1. A copy of the valid Foreign passport.
2. A copy of the valid Residential Permit.
3. Evidence of his/her husband's/wife's Indian nationality viz. copy of Indian passport or birth certificate.
4. A copy of marriage certificate issued by the Registrar of Marriage.
5. ³³[* * *].

FORM IV

[See Rule 6(1)(a)]

The Citizenship Rules, 2009

*Application for Registration of a Minor Child under
Section 5(1)(d) of the Citizenship Act, 1955*

Note: Please write/print in Block Letters

Part I

1. Full name of the minor child:
2. Sex: 3. Place and Country of Birth:
4. Date of birth:
5. Mark of identification
6. Present address
7. (i) Father's full name:
(ii) Citizen of India by birth/descent/registration*/naturalization*:
(iii) Occupation:
(iv) Passport particulars: (a) Country (b) Number
8. (i) Mother's full name:
(ii) Citizen of India by birth/descent/registration*/naturalization*:
(iii) Occupation:
(iv) Passport particulars: (a) Country (b) Number

Photograph

32. The words "before whom the registration, declaration or oath of allegiance is made or taken (i.e. the Collector, Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

33. The words "A copy of Bank challan in original amounting to Rs 500 towards declaration and oath of allegiance deposited in the State Bank of India under Head No. 0070-Other Administrative Services-Other Services-receipts under the Citizenship Act." omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

- ³⁴ 135 [8-A. Do you belong to one of the minority communities from Afghanistan, Bangladesh and Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?

Yes/No

If, yes, please specify

- 8-B. Date of entry into India

9. Details of criminal proceedings, if any

Sl. No.	Name of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

Part II

10. I, a citizen of India and a parent/guardian of to whom the foregoing particulars relate, hereby apply on behalf of my child for registration as a citizen of India.

11. I hereby declare that my intention is to make India as permanent home in respect of my child and undertake that I shall renounce the citizenship of his country on behalf of my child in the event of the application for grant of citizenship of India to my child being sanctioned.

Date

Signature of parent/guardian

12. I,do solemnly and sincerely declare that the foregoing particulars stated in the application are true and I make this solemn declaration conscientiously believing the same to be true.

Date:

Signature of parent guardian:

Made and subscribed thisdayof 20 before me.

**Signature

**Designation

13. I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization, that I am a householder, and that I am not the solicitor or agent of I vouch for the correctness of the statements made by in his application for Indian citizenship.

Date.....

Signature

Name

Full postal address

.....

34. Ins. by G.S.R. 1049(E), dt. 18-10-2018 (w.e.f. 22-10-2018).

35. Subs. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

- * If a citizen of India by registration or naturalization, please refer to the number and date of the certificate of registration or naturalization as the case may be.
- ** Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009 ³⁶[* * *].

(This Form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be).

**DOCUMENTS TO BE ATTACHED WITH THE APPLICATION
BY THE APPLICANT**

1. A copy of the valid Foreign passport.
2. A copy of the valid Residential Permit.
3. Proof of Indian citizenship of both the parents viz. copy of Indian passport/birth certificate.
4. ³⁷[* * *]
5. In case of guardian, enclose proof of guardianship.

FORM V

[See Rule 7(1)(a)]

The Citizenship Rules, 2009

*Application for Registration as a Citizen of India under Section 5(1)(e) of the
Citizenship Act, 1955 made by a person whose parents are registered
as citizens of India under Section 5(1)(a) or Section 6(1)*

Note: Please write/print in Block Letters

Part I

1. I,
(mention full name) resident of (complete postal address)
..... of full age and capacity and was born at (with Tehsil, District, State and Country) on
..... and is a citizen of
2. My father's full name is
and he was born at (with Tehsil, District, State and Country)
..... on, and he was registered as a citizen of India under
Section 5(1)(a)/Section 6(1) vide Certificate No. dated
3. My mother's full name is and
she was born at (with Tehsil, District, State and Country) on
..... and she was registered as a citizen of India under Section 5(1)(a)/
Section 6(1) vide Certificate No. dated.....
4. My wife's/husband's full name is and he/she was born at (with
Tehsil, District, State and Country) on and is a citizen of.....

Photograph

36. The words "before whom the registration, declaration or oath of allegiance is made or taken. (i.e. the Collector, Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).
37. The words "A copy of Bank challan in original amounting to Rs 250 towards declaration deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-receipts under the Citizenship Act." omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

5. (a) Sex: (b) Occupation:.....
 (c) If in service, address of employer:
 (d) Mark of identification:

^{38,39} 1[5-A. Do you belong to one of the minority communities from Afghanistan, Bangladesh and Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?

Yes/No

If, yes, please specify

5-B. Date of entry into India

6. Passport particulars:

(a) Country: (b) Number

7. Visa valid up to:

8. Details of family members who are staying in India with the applicant:

Sl. No.	Name	Present address	Relationship	Age
1	2	3	4	5

9. Details of criminal proceedings, if any:

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

Part II

10. I have/have not previously renounced or been deprived of the citizenship of India.
 (If the applicant has renounced his or her Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made)
11. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected
12. I hereby declare that my intention is to make India my permanent home, and I undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
13. I,do solemnly and sincerely declare that the foregoing particulars, stated in this application are true and I make this solemn declaration conscientiously believing the same to be true.

Date:

Signature:

.....

38. Ins. by G.S.R. 1049(E), dt. 18-10-2018 (w.e.f. 22-10-2018).

39. Subs. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

Made and subscribed thisdayof 20
..... before me.

*Signature

*Designation

- 14 I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization, that I am a householder, and that I am not the solicitor or agent of I vouch for the correctness of the statement made by in his application for Indian citizenship.

Signature

Name

Full postal address

.....

Oath of Allegiance

I, (here mention the name of the applicant) do solemnly affirm and swear in the name of God that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

Signature

Affirmed/Sworn and subscribed this day of 20..... before me.

*Signature

*Designation

- * Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009 ⁴⁰[* * *]

(This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory Administration, as the case may be)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of the valid Foreign Passport.
2. A copy of the valid Residential Permit.
3. Copies of Indian Citizenship Certificates issued under Section 5(1)(a) or 6(1) of the Citizenship Act, 1955 of both the parents
4. ⁴¹[* * *].

40. The words "before whom the declaration is made or oath of allegiance is taken (i.e. the Collector, Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

41. The words "A copy of Bank challan in original amounting to Rs 500 towards declaration and oath of allegiance deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-Receipts under the Citizenship Act." omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

FORM VI

[See Rule 8(1)(a)]

The Citizenship Rules, 2009

*Application for Registration as a Citizen of India under Section 5(1)(f) of the
Citizenship Act, 2008 made by a Person who or either of the
Parents was a Citizen of Independent India*

Note: Please write/print in Block Letters**Part I**

Photograph

1. I,
(mention full name) resident of (complete postal address)
..... of full age and
capacity and was born at (with Tehsil, District, State
and country) on
..... and is a citizen of
2. My father's full name is and
he was born at (with Tehsil, District, State and country) on
..... and is a citizen of
3. My mother's full name is and she was born at (with
Tehsil, District, State and Country) on and is a citizen of
.....
4. My wife's/husband's full name is and he/she was born at (with
Tehsil, District, State and Country) on and is a citizen of
.....
5. I or either of my parents ceased to be an Indian citizen by virtue of Section 9(1) consequent
to my or their acquiring the citizenship of (name of country) on
.....
- 42[6. Details of residence in India:

(a) Date of entry in India

(b) I have resided in India continuously for a period of 12 months immediately preceding the date of application Yes/No

Details of residence in India for the last five years:

Sl. No.	Details with address of residence in India for the last nine years	From	To	Years Months
1	2	3	4	5
				1

7. (a) Sex: (b) Occupation:
- (c) If in service, address of employer:
- (d) Mark of Identification:

- ⁴³[7-A. Do you belong to one of the minority communities from Afghanistan, Bangladesh and Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?

Yes/No

If, yes, please specify

8. Passport particulars:

(a) Country: (b) Number:

9. Visa valid up to:

10. Details of family members who are staying in India with the applicant:

Sl. No.	Name	Present address	Relationship	Age
1	2	3	4	5

11. Details of criminal proceedings, if any:

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

Part II

12. I have/have not previously renounced or been deprived of the citizenship of India
(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made.)
13. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected

43. Subs. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

14. I hereby declare that my intention is to make India my permanent home and I undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
15. I.....do solemnly and sincerely declare that the foregoing particulars, stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Date:

Signature

Made and subscribed this Day of 20 before me.

*Signature

*Designation

16. I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization, that I am a householder, and that I am not the solicitor or agent of I vouch for the correctness of the statement made by in his application for Indian citizenship.

Signature.....

Name

Full Postal Address

.....

Oath of Allegiance

I, do solemnly affirm and swear in the name of God that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

Signature

Affirmed/Sworn and subscribed this day of 20 before me.

*Signature

*Designation

- * Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009 ⁴⁴[* * *]

(This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or Union territory administration, as the case may be).

**DOCUMENTS TO BE ATTACHED WITH THE APPLICATION
BY THE APPLICANT**

1. A copy of valid Foreign Passport.
2. A copy of valid Residential Permit.
3. Evidence that the applicant or either of his parents was a citizen of Independent India viz. copy of passport or birth certificate.

44. The words "before whom the declaration is made or oath of allegiance is taken. (i.e. the Collector/Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

4. ⁴⁵[* * *].**FORM VII**

[See Rule 9(1)(a)]

The Citizenship Rules, 2009

*Application for Registration as a Citizen of India under Section 5(1)(g) of the
Citizenship Act, 1955 made by a person who is registered as an*
⁴⁶[Overseas Citizen of India cardholder] under Section 7-A

Note: Please write/print in Block Letters

Part I

1. I,
..... (mention full name) resident of (complete postal address)
..... of
full age and capacity and was born at (with Tehsil, District, State
and Country) ... on and is a
citizen of
2. My father's full name is and
he was born at (with Tehsil, District, State and country) on
..... and is a citizen of
3. My mother's full name is and she was born at (with
Tehsil, District, State and Country) on and is a citizen
of
4. My wife's/husband's full name is and he/she was born at
(with Tehsil, District, State and Country) on and is a
citizen of
5. ⁴⁷ I was registered as an ⁴⁷[Overseas Citizen of India cardholder] under Section 7-A vide
certificate of registration No. dated

Photograph

⁴⁸[6. Details of residence in India:

(a) Date of entry in India:

(b) I have resided in India continuously for a period of 12 months Yes/No
immediately preceding the date of applicationDetails of residence in India for the last five years after registration as Overseas Citizen
of India cardholder:

Sl. No.	Details with address of residence in India	From	To	Years Months
1	2	3	4	5

45. The words "A copy of Bank challan in original amounting to Rs 500 towards declaration and oath of allegiance deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-receipts under the Citizenship Act." omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

46. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

47. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

48. Subs. by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

7. (a) Sex:..... (b) Occupation:
 (c) If in service, address of employer:.....
 (d) Mark of Identification:.....
- 49[7-A. Do you belong to one of the minority communities from Afghanistan, Bangladesh and Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?
 Yes/No
 If, yes, please specify.....]
8. Passport particulars:
 (a) Country: (b) Number
9. Visa valid up to:
10. Details of family members who are staying in India with the applicant:

Sl. No.	Name	Postal address	Relationship	Age
1	2	3	4	5

11. Details of criminal proceedings, if any:

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

Part II

12. I have/have not previously renounced for been deprived of the citizenship of India
 (If the applicant has been deprived of his Indian Citizenship, here State the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made)
13. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected

14. I hereby declare that my intention is to make India my permanent home and I undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
15. I,do solemnly and sincerely declare that the foregoing particulars, stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Date:

Signature
.....

Made and subscribed this day of20
..... before me

*Signature

*Designation

16. I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization, that I am a householder, and that I am not the solicitor or agent of I vouch for the correctness of the statement made byin his application for Indian citizenship.

Signature.....

Name

Full Postal Address

.....

Oath of Allegiance

I, do solemnly affirm and swear in the name of God that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

Signature

Affirmed/Sworn and subscribed this day of
..... 20 before me.

*Signature

*Designation

- * Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009⁵⁰[* * *].

(This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be).

**DOCUMENTS TO BE ATTACHED WITH THE
APPLICATION BY THE APPLICANT**

1. A copy of the valid Foreign Passport.
2. A copy of the certificate of registration as⁵¹ [Overseas Citizen of India cardholder] under Section 7-A.

50. The words "before whom the registration, declaration or oath of allegiance is made or taken (i.e. the Collector/Deputy Commissioner, District Magistrate)" omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

51. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

3. ⁵²[* * *]**FORM VIII**

[See Rule 10(1)(a)]

The Citizenship Rules, 2009*Application for Naturalization as a Citizen of India under
Section 6(1) of the Citizenship Act, 1955***Note:** Please write/print in Block Letters**Part I**

Photograph

1. Full name of the applicant:..... If commonly known by another name, enter such name here:
2. Present address
3. (a) Sex: (b) Occupation:.....
(c) If in service, address of employer:
(d) Mark of identification:
- ⁵³[3-A. Do you belong to one of the minority communities from Afghanistan, Bangladesh and Pakistan, namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians?
Yes/No
If, yes, please specify]
4. Place and date of birth:
5. Nationality by birth:
6. Present nationality, if different:
7. (a) Marital Status:
(b) If married, give date and place of marriage and nationality of the spouse
(c) Husband's or wife's name:
8. Father's full name is resident of and he was born at (with Tehsil, District, State and Country) onand is a citizen of.....
9. Mother's full name is resident of and he was born at (with Tehsil, District, State and Country) onand is a citizen of.....
10. Whether the applicant is a subject or citizen of any country where an Indian citizen is prevented by law or practice of that country from becoming a subject or citizen of that country by naturalization.:
11. Principal languages of India known and extent of knowledge thereof with evidence

52. The words "A copy of Bank challan in original amounting to Rs 500 towards declaration and oath of allegiance deposited in the State Bank of India under Head No. "0070-Other Administrative Services-Other Services-receipts under the Citizenship Act." omitted by G.S.R. 1168(E), dt. 23-12-2016 (w.e.f. 23-12-2016).

53. Ins. by G.S.R. 1158(E), dt. 3-12-2018 (w.e.f. 3-12-2018).

12. Details of residence in India:

(a) Date of entry in India:

(b) I have resided in India continuously for a period of twelve months immediately preceding the date of application Yes/No

(c) During the fourteen years immediately preceding the said period of twelve months, I have resided in India for a period amounting in the aggregate to not less than eleven years Yes/No

Sl. No.	Details with address of residence in India for the last fourteen years	From	To	Years	Months
1	2	3	4	5	

13. Reasons for which applicant wishes to acquire Indian citizenship:

14. Passport particulars:

(a) Country:..... (b) Number:.....

15. Visa valid up to:

16. Details of family members who are staying in India with the applicant:

Sl. No.	Name	Present address	Relationship	Age
1	2	3	4	5

17. Details of criminal proceedings, if any:

Sl. No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

18. Names and addresses of at least two persons whose affidavits testifying to the character of the applicant and the correctness of the statements made in this application are attached herewith:

Part II

19. I have/have not previously renounced or been deprived of the citizenship of India

(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made.)

20. I have/have not previously applied for naturalization as a citizen of India and the application has/has not been rejected
21. I declare that my intention is to make India as permanent home and I undertake that I shall renounce the citizenship of my country in the event of my application being sanctioned
22. I,do solemnly and sincerely declare that the foregoing particulars, stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Date:

Signature

*Affidavit to accompany the application for a certificate of naturalization
under the Citizenship Act, 1955**

In the matter of the application for a certificate of naturalization under the Citizenship Act, 1955, Ison of residing at
.....make oath and do solemnly and sincerely affirm that the statements contained in my application here unto annexed are true to the best of my knowledge and belief.

If, at any time before a certificate is issued to me, the accuracy of any of the foregoing particulars is affected by an alteration in circumstances, I undertake to inform the Secretary to the Government of India in the Ministry of Home Affairs in writing forthwith

Station

Signature

Date

* Affidavits to be attested by Notary/Oath Commissioner/Magistrate.

*Affidavits testifying the character of the applicant and the
correctness of the statements made in the application*

(vide Item 18)

In the matter of an application for a certificate of naturalisation under the Citizenship Act, 1955, made by I aged
.....years, by occupation..... son of residing at
..... make oath and do solemnly and sincerely affirm that I am an Indian citizen otherwise than by naturalization; that I am a householder; that I am not a solicitor or agent of that I have personal knowledge of, and intimate acquaintance with, the said for years; that the statements contained in his application for naturalization are true to the best of my knowledge and belief

I support ...'s application for naturalization and I can vouch for his good character and loyalty.

Date

Signature.....

Name

Full postal address

.....

Copies of two issues (in triplicate) of a newspaper or newspapers circulating in the district in which the applicant resides each containing (clearly marked) an advertisement in the following form should accompany the application

"Notice is hereby given thatson/daughter/wife ofis applying to the Secretary to the Government of India in the Ministry of Home Affairs for naturalization

and that any person who knows any reason why naturalization should not be granted should send a written signed statement of the facts to the said Secretary.”

(This form complete in all respects shall be submitted in triplicate to the Collector/Deputy Commissioner/District Magistrate within whose jurisdiction the applicant is ordinarily resident for transmission to the Central Government through the State Government or the Union territory administration, as the case may be)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of valid Foreign Passport
2. A copy of valid Residential Permit
3. A copy of Bank challan in original amounting to Rs 1500 deposited in the State Bank of India under Head No. “0070-Other Administrative Services-Other Services-Receipts under the Citizenship Act”.
4. One affidavit from self (applicant) and two affidavits from two Indians testifying to the character of the applicant in the prescribed language available in the application form
5. Two language Certificates certifying the applicant’s knowledge in any one of the Indian languages specified in the Eighth Schedule of the Constitution. (A language certificate from a recognized educational institutions or from a recognized organization or from two Indian citizens of the district of the applicant)
6. Two newspapers (circulating in the district in which the applicant resides) cuttings of different dates or of different newspapers notifying his intention to apply for citizenship in the prescribed language in the application form.

FORM IX

[See Rule 11(2)]

The Citizenship Rules, 2009

“ Acknowledgement for the Application for grant of Citizenship under Section 5(1)(a), (c), (d), (e), (f) and (g) of the Citizenship Act, 1955

Received application from Miss/Ms/Mr
d/o, w/o, s/o resident of for registration under
clause (a) or (c) or (d) or (e) or (f) or (g) of sub-section (1) of Section 5 of the Citizenship Act, 1955.

Note.—Strike out whichever is not applicable

Dated

Signature with seal of the receiving officer

FORM X

[See Rule 14(1)]

The Citizenship Rules, 2009

Government of India

Ministry of Home Affairs

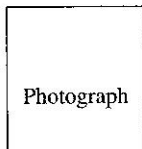
Certificate of Registration

No.

This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of Section *5(1)(a)/(c)/(d)/(e)/(f) of the Citizenship Act, 1955—

1. Name ;
2. Name of father ;

3. Name of mother :
4. Name of the husband/wife :
5. Date of birth :
6. Place of birth :
7. Previous nationality :
8. Occupation :
9. Marks of identification : _____
10. Address : _____



Signature of Registered Person

Signature and Seal of Issuing Authority

Place of Issue

Date of Issue

* Strike out whichever is not applicable.

FORM XI

[See Rule 14(2)]

The Citizenship Rules, 2009

Government of India

Ministry of Home Affairs

Certificate of Registration

No.

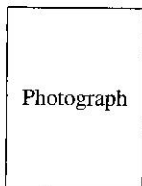
This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of Section 5(1)(g) of the Citizenship Act, 1955.—

1. Name :
2. Name of father :
3. Name of mother :
4. Name of the husband/wife :
5. Date of birth :
6. Place of birth :
7. Previous nationality :
8. Occupation :
9. Certificate of Registration number, date and
place of issue of ⁵⁴[Overseas Citizen of India cardholder]:

54. Subs. for "overseas citizenship of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

10. Marks of identification :

11. Address :



Signature of Registered Person

Signature and Seal of Issuing Authority

Place of Issue

Date of Issue

FORM XII

[See Rules 15(1) and 16 (1)]

The Citizenship Rules, 2009

Government of India

Ministry of Home Affairs

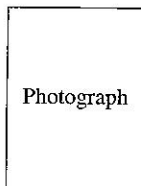
Certificate of Naturalisation

No.

Whereashas applied for a certificate of naturalization, alleging with respect to himself (herself) the particulars set out below, and has satisfied the Government that the conditions laid down in the above mentioned Act for the grant of naturalisation are fulfilled in the case of the said

Now, therefore, in pursuance of the powers conferred by the said Act, the Government hereby grants to the saidthis certificate of naturalisation, and declares that, upon taking the oath of allegiance within the time and in the manner required by the rules made in that behalf he/she shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges and be subject to all obligations, duties and liabilities to which an Indian citizen is entitled or subject to, and have to all intents and purposes the status of an Indian citizen.

In witness whereof I have hereto subscribed my name this day of.....



Signature and Seal of Issuing Authority

Particulars

1. Name :

2. Address :

3. Occupation :

4. Place and date of birth :

5. Previous nationality :

6. Marital Status :
7. Mark of identification :
8. Name and nationality of wife/ husband :
9. Name and nationality of father :
10. Name and nationality of mother :

Oath of allegiance

I, A-B, do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

Signature

Designation

Affirmed/Sworn and subscribed thisday of 20 before me.

Signature

Designation

- * Signature and designation of the officer authorized under Rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.

FORM XIII

[See Rule 17(a)]

The Citizenship Rules, 2009

*Register of the Persons registered as Indian Citizens under
Sections 5(1)(a), (e) and (f) of the Citizenship Act, 1955*

Sl. No.	Name	Father's name	Date of Birth	Last permanent address outside India	Date from which resident in India	Present Address	Date of Registration	Remarks
1	2	3	4	5	6	7	8	9

Note.—Serial No. in this register should correspond with the number in the registration certificate.

FORM XIV

[See Rule 17(b)]

The Citizenship Rules, 2009

*Register of Persons registered as Indian Citizens
under Section 5(1)(c) of the Citizenship Act, 1955*

Sl. No.	Full Name of applicant and address	Occupation	Place and date of birth	Nationality	Marital Status	Full Name and Address of husband/ wife	Whether applicant has formally renounced or lost his/her former nationality or given an undertaking in writing to renounce it, if application is sanctioned. Reference to documentary evidence furnished to be given	Particulars as to date and place of taking of oath of allegiance and actual issue of certificate	Reference letter from State Government for warding details of application	Remarks
1	2	3	4	5	6	7	8	9	10	11

Note.—Serial No. in this register should correspond with the number in the registration certificate.

FORM XV

[See Rule 17(c)]

The Citizenship Rules, 2009

*Register of Minor Children registered as Indian Citizens
under Section 5(1)(d) of the Citizenship Act, 1955*

Sl. No.	Name	Father's Name	Date of Birth	Present Address	Remarks
1	2	3	4	5	6

Note.—Serial No. in this register should correspond with the number in the registration certificate.

FORM XVI

[See Rule 17(d)]

The Citizenship Rules, 2009

*Register of Persons registered as Indian Citizens
under Section 5(1)(g) of the Citizenship Act, 1955*

Sl. No.	Name	Father's name	Date of birth	Last Permanent address outside India	Date from which resident in India	Present Address	Date of Registration	55[Overseas Citizen of India cardholder]		Remarks
								Certificate No.	Place and Date of issue	
1	2	3	4	5	6	7	8	9	10	11

Note.—Serial No. in this register should correspond with the number in the registration certificate.

FORM XVII

[See Rule 17(e)]

The Citizenship Rules, 2009

*Register of Certificate of Naturalisation and Oaths of
Allegiance under Section 6(1) of the Citizenship Act, 1955*

Sl. No.	Full name and address	Profession or occupation	Place and date of birth	Previous nationality	Married, single, widower/widow, divorced	Full name of wife/husband	Full name of parent	Date of certificate assigned and sent to the State Government	Attestation by Secretary/Joint Secretary, Deputy Secretary/Under Secretary Ministry of Home Affairs	Particulars as to date and place of taking of oath of allegiance and actual issue of certificate	Reference to letter from State Govt. forwarding details of application	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13

55. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

This Form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

Note.—Serial No. in this register should correspond with the number in the registration certificate.

FORM XVIII

[See Rule 19(2)]

The Citizenship Rules, 2009

(To be filed in quadruplicate)

Application for Registration under Section 6-A of the Citizenship Act, 1955

Photograph

- 1 Name in full of applicant
(Block capitals, surname first)
2. Father's/Husband's name
3. Date and Place of birth
4. Sex, Height, Colour of eyes
5. Whether of Indian origin—If so, how
6. Present nationality
7. Occupation or profession
8. Date and place of arrival in Assam from Bangladesh
9. First address in Assam after arrival
10. Present address in Assam
11. Date from which ordinarily resident in Assam
12. Date and place of detection as a foreigner
13. Name and address of the Tribunal declaring him as a foreigner; case number and date of order
14. Name of husband/wife and children
15. Physical identification marks of applicant
(1)
(2)
16. Signature or thumb impression of applicant.....
To be filled in by the officer of the Registering Authority
1. Registered at on.....20.....
2. Registration No.
3. Fingerprints of registered person

Date

Place..... SEAL

Name and signature of Registering Authority

Note.—A certified copy of the Tribunal order should be attached with the 1st, 3rd and 4th copy of this application.

FORM XIX

[See Rule 19(3)]

The Citizenship Rules, 2009

The names of the persons registered along with other particulars under Section 6-A of the Citizenship Act, 1955 by the registering authority..... district, Assam

Serial No.	Name	Father's/ Husband's Name	Date and Place of birth	Present Address
1	2	3	4	5

Number and date of the order declaring him, as a foreigner issued by Tribunal	Date since he has been ordinarily residing in Assam	Date of expiry of registration i.e. he/she completes 10 years from the date of declaration or registration whichever is later	Remarks if any
6	7	8	9

FORM XX

[See Rule 19(4)]

The Citizenship Rules, 2009

List of persons who have been Registered under Section 6-A of the Citizenship Act, 1955 during the quarter ending in March/June/September/December, 20....

Sl. No.	Name	Father's/ Husband's name	Date and place of birth	Present Address	Date of detection as foreigner by the Tribunal with case number and address of the Tribunal	Date of expiry of the registration	Remarks
1	2	3	4	5	6	7	8

Date.....

Place.....

SEAL

Signature of Registering Authority

District.....

FORM XXI

[See Rule 22]

The Citizenship Rules, 2009

(To be filled in triplicate)

*Declaration as required under Section 6-A(6) of the Citizenship Act, 1955
to be filled in by the Person who does not wish to become a Citizen of India*

Declaration

I,, son/daughter/wife of
resident of (Full name and address) hereby solemnly declare
that I do not wish to become a citizen of India nor to be governed by sub-sections (4) and (5) of Section
6-A of the Citizenship Act, 1955.

Date

Place

Signature or thumb impression of the
applicant.

TO BE FILLED IN THE OFFICE OF REGISTERING AUTHORITY

Registration No. (Registration number is to be given after registering the
foreigner under the Foreigners Act, 1946).

Date

Place.....

SEAL

Signature of the Registering Authority

⁵⁶**[FORM XXII**

[See Rule 23(1)]

THE CITIZENSHIP RULES, 2009

**DECLARATION OF RENUNCIATION OF CITIZENSHIP UNDER SECTION 8
OF THE ACT MADE BY A CITIZEN OF INDIA WHO IS ALSO A
CITIZEN OR NATIONAL OF ANOTHER COUNTRY**

1. I, (here insert name and address of declaration) am of full age and capacity and was born at (with Tehsil, District, State and Country)..... on.....
2. I have/have not been married.
3. I hereby renounce my citizenship of India.
4. I hereby renounce my citizenship of India and surrender my Indian Passport No. with date of issue.....
5. Name and full particulars of minor children who are Citizens of India, if any
6. I am/was Indian citizen by (Birth/Descent/Registration/Naturalisation)
7. The circumstances in which/reasons due to which applicant intends to acquire foreign citizenship and renounce Indian citizenship.....

I,..... do solemnly and sincerely declare that the foregoing particulars stated in
this declaration are true and I make this solemn declaration conscientiously believing the same to be
true.

Signature.....

Made and subscribed this..... day of20.....before me.

*Signature.....

*Designation.....

PARTICULARS

1. Full name
2. Address
3. Profession or occupation
4. Place and date of birth
5. (Second) Nationality
6. Single, married, etc.
7. Name of wife or husband
8. Names and nationalities of parents
9. Names and full particulars of children, if any,

I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization that I am householder, and that I am not the solicitor or agent of..... I vouch for the correctness of the statements made by In his application for.....

Signature.....

Date..... Name (in BLOCK LETTERS)

Full Postal address.....

*Signature and designation of the officer authorised under Rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.]

FORM XXIII

[See Rule 23(2)]

The Citizenship Rules, 2009

*Acknowledgement for the Declaration of Renunciation of
Citizenship of India under Section 8 of the Citizenship Act, 1955*

Received declaration of renunciation of Indian citizenship under Section 8 of the Citizenship Act, 1955 from Miss/Ms/Mr d/o, w/o, s/o resident of along with his/her Indian Passport No. with date of issue

Date

Signature with seal of the receiving officer

⁵⁷[FORM XXIV

[See Rule 23(3)]

THE CITIZENSHIP RULES, 2009

**CERTIFICATE OF RENUNCIATION OF INDIAN CITIZENSHIP
UNDER RULE 23 OF THE CITIZENSHIP RULES, 2009**

This is to certify that the person whose details are given below has voluntarily renounced the Indian citizenship and pursuant to Section 8 of the Citizenship Act, 1955, he/she shall cease to be a citizen of India with effect from the date of issue of this certificate:

1. Name:
2. Father's name:.....

57. Form XXIV subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

3. Mother's name:.....
4. Date of Birth:.....
5. Place of Birth:.....
6. Indian Passport No.:.....
7. Address :.....
8. He/she has acquired the citizenship of India by Birth/Descent/Registration/Naturalization

.....
Signature and seal of the Issuing Authority

Name:

Designation:

Place of Issue:.....

Date of Issue:.....]

⁵⁸[FORM XXIV-A

[See Rule 23(4)]

THE CITIZENSHIP RULES, 2009

REGISTER OF DECLARATIONS OF RENUNCIATION OF INDIAN CITIZENSHIP

Sl. No.	Full name of declarant and address	Profession or occupation	Place and date of birth	Nationality of declarant's parents	Full names of parents	Married, single, widower, widow or divorced	Place where and date when declaration made	Mode of acquisition of Indian citizenship by the applicant by Birth/Descent/Registration/Naturalisation	The circumstances in which/ reasons due to which applicant intends to acquire foreign citizenship and renounce Indian citizenship	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

This Form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which applicant is resident.]

FORM XXV

[See Rule 24(1)]

The Citizenship Rules, 2009*Declaration of Intention to resume Indian Citizenship under Section 8(2) of the Act made by a person who has ceased to be an Indian Citizen on the loss of Indian Citizenship by his Parents in accordance with the provisions of Section 8(1) of the Citizenship Act, 1955*

1. I, (here insert name and address of declarant) was born at on
2. My Father's full name is
3. My Mother's full name is
4. I ceased to be an Indian citizen by virtue of sub-section (1) of Section 8 of the Citizenship Act, 1955, on by reason of the fact that

[Here state the cause whereby the declarant's father/mother and the declarant ceased to be Indian citizens, the year and date in which they ceased to be Indian citizens and all other relevant information].

5. If I had not so ceased to be an Indian citizen, I would now be an Indian citizen by reason of the fact that

[Here state the grounds on which the declarant claims that he or she would have been such a citizen.]

6. I hereby declare my intention to resume Indian citizenship and apply to the Central Government to register this declaration

I, A-B, do solemnly and sincerely declare that the foregoing particulars stated in this declaration are true and I make this solemn declaration conscientiously believing the same to be true.

Signature

I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization that I am a house-holder and that I am not the solicitor or agent of I vouch for the correctness of the statements made by in his application for

Date

Signature

Name (in BLOCK LETTERS).....

Full postal address

.....

Oath of allegiance

I, A-B, do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established, and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

Signature.....

Designation

Affirmed/Sworn and subscribed this day of 20 before me.

*Signature

*Designation

- * Signature and designation of the officer authorised under Rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.

Particulars

1. Full name.....
2. Address.....
3. Profession or occupation.....
4. Place and date of birth.....
5. Nationality.....
6. Single, married, etc.
7. Name of wife or husband.....
8. Names and nationalities of parents.....

FORM XXVI

[See Rule 24(4)]

The Citizenship Rules, 2009

Government of India

Ministry of Home Affairs

Certificate of Resumption of Indian Citizenship

No.

This is to certify that the person whose particulars are given below has with immediate effect, resumed being citizen of India, under the provisions of the proviso to Section 8(2) of the Citizenship Act, 1955.

1. Name
2. Name of father
3. Name of mother
4. Name of husband/wife
5. Date of birth
6. Place of birth
7. Occupation
8. Marks of Identification
9. Address.....

Photograph

Signature of registered person

Place of Issue

Date of Issue

Signature and Seal of issuing authority

FORM XXVII

[See Rule 24(5)]

The Citizenship Rules, 2009**Register of Declarations of Resumption of Indian Citizenship**

Sl. No.	Full name of declarant and address	Profession or occupation	Place and date of birth	Nationality of declarant's parents	Full name of parents	Married, single, widower, widow or divorced	Place where and date when declaration made	Reference to orders etc. from Ministry of Home Affairs	Attestation by Secretary, Joint Secretary, Deputy Secretary/ Under Secretary, Ministry of Home Affairs	Reference to letter along with which declaration of resumption received	Remarks
1	2	3	4	5	6	7	8	9	10	11	12

This form when completed should be forwarded in triplicate to the Chief Secretary to the Government of the State in which the applicant is resident.

⁵⁹**[FORM XXVIII]**

[See Rule 29(1)]

THE CITIZENSHIP RULES, 2009**APPLICATION FOR REGISTRATION AS AN OVERSEAS CITIZEN OF INDIA
CARDHOLDER UNDER SECTION 7-A OF THE CITIZENSHIP ACT, 1955**

Note.—Please see Instructions before filling up the Form

INDIAN ORIGIN APPLICANT**PART A**

Personal Particulars (as in Passport)

Affix your
photo of size
51x51 mm

Signature/Left thumb

Impression [in use of those
who cannot sign]

1.	Surname	
2.	Middle Name	
3.	Given Name	
4.	Given Other names [If you are known by any other name(s)]	

5.	Gender [Male/Female/Transgender]	
6.	Date of birth	
7.	Place of birth (in India/abroad) [Mention District, City, State, Country]	
8.	Marital Status [Unmarried/Married/Separated/Divorced/ Widowed/Widower]	
9.	Visible Distinguishing Marks on the body	
10.	Present nationality [along with National Identification Number, if available]	
11.	Whether holding dual nationality? if yes, mention country and passport details (a) Country Passport number: (b) Country Passport number:	
12.	Previous nationality held (if any) [Mention Passport Number and Date of renunciation (if any)]	
Family Details		
13.	Father's Name	
14.	Father's Nationality	
15.	Father's profession	
16.	Mother's Name	
17.	Mother's Nationality	
18.	Mother's profession	
19.	Spouse Name	
20.	Spouse Nationality	
21.	Spouse Profession	
22.	Date of Birth of spouse	
23.	Date of Marriage	
24.	Spouse Passport Number	
25.	Spouse passport issue place and validity of passport	
26.	Name of Root Indian Citizen or Root Indian person eligible to be Indian Citizen and his/her Relationship with the applicant	

Passport details of applicant		
27.	Passport number	
28.	Place of issue	
29.	Date of issue and expiry date	
30.	Previous passport number if any	
Occupation details		
31.	Occupation [Specific field of work]	
32.	Employer's address	
33.	Employer's contact number	
34.	If retired, from which Department/Office/ Organization	
Applicant's contact details		
35.	Present complete address (India and abroad)	
36.	Phone number	
37.	E-mail address	
38.	Mobile number	

SPOUSE BASED APPLICANT

PART A

Personal Particulars (as in Passport)

Affix your
photo of size
51x51 mm

Signature/Left thumb

Impression [in use of those
who cannot sign]

1.	Surname	
2.	Middle Name	
3.	Given Name	
4.	Given Other names [If you are known by any other name(s)]	
5.	Gender [Male/Female/Transgender]	
6.	Date of birth	
7.	Place of birth (in India/abroad) [Mention District, City, State, Country]	
8.	Marital Status [Married/Separated/Divorced/Widowed/ Widower]	

9.	Visible Distinguishing Marks on the body	
10.	Present nationality [along with National Identification Number, if available]	
11.	Whether holding dual nationality? if yes, mention country and passport details (a) Country Passport number: (b) Country Passport number:	
12.	Previous nationality held (if any) [Mention Passport Number and Date of renunciation (if any)]	
Family Details		
13.	Father's Name	
14.	Father's Nationality	
15.	Father's profession	
16.	Mother's Name	
17.	Mother's Nationality	
18.	Mother's profession	
19.	Spouse Name	
20.	Spouse Nationality	
21.	Spouse Profession	
22.	Date of Birth of spouse	
23.	Date of Marriage	
24.	Whether married in India or abroad?	
25.	If marriage is solemnised in India, whether marriage registered with the Registrar of Marriages?	
26.	If marriage is solemnised abroad, whether the marriage certificate is Apostled/certified by the Indian Mission/Post concerned?	
27.	Whether marriage still subsisting?	Yes/No
28.	Spouse passport number	
29.	Spouse local address abroad	
30.	Spouse passport issue place and validity of passport	
31.	Is your Spouse an Overseas Citizen of India cardholder? If yes, please mention spouse card registration no., date of issue and place of issue	Yes/No
32.	Whether you have more than one living spouse?	Yes/No

	If Yes, give details	
33.	Whether your spouse has any other living spouse? If Yes, give details	Yes/No
Passport details		
34.	Passport Number	
35.	Place of issue	
36.	Date of issue and expiry date	
37.	Previous passport number (if any)	
Occupation details		
38.	Occupation	
39.	Employer's address	
40.	Employer's contact number	
41.	If retired, from which Department/Office/Organisation	
Applicant's contact details		
42.	Present complete address (India and abroad)	
43.	Phone number	
44.	Email address	
45.	Mobile number	

MINOR CHILD

PART A
Personal Particulars (as in Passport)

Affix your
photo of size
51x51 mm

Signature/Left thumb

Impression [in use of those
who cannot sign]

1.	Surname	
2.	Given Name	
3.	Other names [If you are known by any other name(s)]	
4.	Gender (Male/Female/Transgender)	
5.	Date of birth	
6.	Place of birth (in India/abroad) [Mention District, City, State, Country]	

7.	Visible Distinguishing Marks on the body	
8.	Present nationality [along with National Identification Number, if available]	
9.	Whether holding dual nationality? if yes, mention country and passport details (a) Country Passport number (b) Country Passport number	
10.	Previous nationality held [Mention Passport/Renounced (if any)]	
Family Details		
11.	Father's Name	
12.	Father's Nationality	
13.	Father's profession	
14.	Mother's Name	
15.	Mother's Nationality	
16.	Mother's profession	
17.	Name of Root Indian Citizen or Root Indian person eligible to be Indian Citizen and his/her Relationship with applicant	
Passport details		
18.	Passport number	
19.	Place of issue	
20.	Date of issue and expiry date	
21.	Previous passport if any	
Applicant's contact details		
22.	Present complete address (India and abroad)	
23.	Phone number	
24.	E-mail address	
25.	Mobile number	

PART B

Other details of Applicant(s) [Applicable to all categories]

1. Have you/any member of your family applied for Overseas Citizen of India registration earlier? Yes/No

If yes, give details:

Name and Relationship	Reference No.	Date when applied	Place where applied	Status [Granted/ Not yet]

2. Have you surrendered/got your previous Overseas Citizen of India card cancelled? Yes/No
Please mention number and date of issue of previous Overseas Citizen of India card
3. Whether the applicant had ever been a citizen of Pakistan or Bangladesh at any time? Yes/No
If yes, give specific details:
4. Whether either of parents or grandparents or great-grandparents of the applicant had ever been a citizen of Pakistan or Bangladesh at any time? Yes/No
If yes, give specific details:
5. (a) Whether the applicant (other than the minor child/children) has worked/is working in Armed Forces/Paramilitary/Police/Security/Intelligence organizations? Yes/No
If yes, give specific details:
- (b) Have you undergone compulsory military/police/home conscription/training in your native country? Yes/No
If yes, period of compulsory training:
- (c) Are you still serving in armed/police forces beyond compulsory training period prescribed by rule in that country (Not applicable to a minor child)? Yes/No
6. Date and method of acquisition of present nationality (By Birth/Descent/Registration/Naturalisation) Yes/No

Applicant's Name	Method of Acquisition of present nationality	Date of Acquisition

7. Details of Family members/relatives who are staying in India, if any (for Indian reference only)

Sl. No.	Name	Present address	Relationship	Age

8. Have you sought asylum (political or otherwise) in any country before applying for citizenship? Yes/No
If Yes, please give full particulars/details:
9. Have you ever been convicted by Court of Law of any country? Yes/No
If Yes, please give full particulars/details:
10. Have you ever been refused entry/deported by any country including India? Yes/No
If Yes, please give full particulars/details:
11. Have you been associated with any organisation (Government or non-Government)/Political Party/Group accused of or guilty of any rights violation? Yes/No

If Yes, please give full particulars/details:

12. Have you ever been engaged in human trafficking/drug trafficking/child abuse/crime against women/Economic offense/Financial Fraud? Yes/No

If Yes, please give full particulars/details:

13. Have you ever been engaged in cyber crime/terrorist activities/sabotage/espionage/genocide/political killing/other acts of violence? Yes/No

If Yes, please give full particulars/details:

14. Have you ever, by any means or medium, expressed views that justify or glorify terrorist violence or that may encourage others to terrorist acts or other serious criminal acts? Yes/No

If Yes, please give full particulars/details:

15. Details of Criminal Proceedings against the applicant, if any, anywhere

Sl. No.	Applicant's Name	Date of Incidence	Place of Incidence	Nature of Incidence	Outcome of criminal proceedings, if any

16. Whether applicant is—

- (a) Currently under any investigation Yes/No
 (b) Wanted for questioning Yes/No
 (c) Facing charges for any offence in any country Yes/No

If Yes, please give details:

DECLARATION

- (Name of the applicant) solemnly and sincerely declare that foregoing particulars stated on this application are true and I make this solemn declaration consciously believing the same to be true. In case the information is found to be false at any stage, I am liable for legal action/cancellation of registration as Overseas Citizen of India cardholder/deportation/ blacklisting or any other action as deemed fit by the Government of India. I have no objection to share the requested personal particulars for processing of Overseas Citizen of India card by the security agencies.
- I shall not use the Overseas Citizen of India card for undertaking any TABLIGH activities in India.
- I shall not use the Overseas Citizen of India card for undertaking any missionary or mountaineering activities or Research in India without prior permission from the competent authority designated by the Government of India.
- In the event of dissolution of marriage or marriage to another foreigner or death of Indian spouse, I shall surrender my card to the issuing authority or mission [applicable to spouse based applications].

Date:

Signature of the Applicant

Place:

*Application for Minor child

I am a parent/legal guardian**/legal adoptee parent of..... to whom the foregoing particulars relate. I hereby apply on behalf of my/ the child for his/ her registration as an Overseas Citizen of India Cardholder.

Date:

Place:

Signature of the Applicant

* To be filled only for minor applicant

** In the case of legal guardian, enclose proof of guardianship

*** In the case of legal adoptee parent, enclose legal adoption documents.]

FORM XXIX

[See Rule 33(1)]

The Citizenship Rules, 2009

Certificate of Registration

(60[Overseas Citizen of India cardholder])

No.

This is to certify that the person whose particulars are given in this certificate has been registered as an ⁶¹[Overseas Citizen of India cardholder] under the provisions of Section 7-A of the Citizenship Act, 1955.

1. Surname.....
2. Given Name(s).....
3. Nationality..... 4. Sex..... 5. Date of Birth
6. Place of Birth.....
7. Occupation.....
8. Name of father/Legal guardian.....
9. Name of Mother
10. Address.....
11. Passport No. Date of issue Place of Issue
12. Visible Distinguishing Mark of OCI Certificate Holder.....
13. File No.....

Photograph

Photograph

Place of issue

Signature and Seal of issuing authority

60. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

61. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

Date of issue.....

[See Rule 33(3) and 35(3)]

The Citizenship Rules, 2009

Register of persons registered as ⁶²[Overseas Citizen of India cardholder] under
Section 7-A
and is cancelled under Section 7-D of the Citizenship Act, 1955

Sl. No.	Full name and address of the applicant	Father's name	Place and date of birth	Nationality	Last permanent address outside India	Date from which resident in India	Date and place of registration	Date and place in case of renunciation	Date and place in case of cancellation and U-visa No.	Remarks
1	2	3	4	5	6	7	8	9	10	11

Note.—Serial No. in this register should correspond with the number in the registration certificate.

⁶³[FORM XXXI

[See Rule 34(1)]

THE CITIZENSHIP RULES, 2009

DECLARATION OF THE RENUNCIATION OF THE CARD REGISTERING AS AN
OVERSEAS CITIZEN OF INDIA CARDHOLDER UNDER SECTION 7C(1) OF
THE CITIZENSHIP ACT, 1955 MADE BY AN OVERSEAS
CITIZEN OF INDIA CARDHOLDER

- I, (here insert full name and address of declarant) am of full age and capacity and was born at on
- I am registered as an Overseas Citizen of India cardholder.
- I hereby renounce my Overseas Citizen of India cardholder and surrender* the Certificate of Registration No. dated issued at
- I, do solemnly and sincerely declare that the foregoing particulars stated in this declaration are true, and I make this solemn declaration conscientiously believing the same to be true.

Date.....

Signature.....

Made and subscribe this day of 20 before me.

**Signature.....

**Designation.....

62. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

63. Form XXXI subs. by G.S.R. 1049(E), dated 18-10-2018 (w.e.f. 22-10-2018).

PARTICULARS

1. Full Name.....
2. Address.....
3. Occupation.....
4. Place and date of birth.....
5. Nationality.....
6. Name of wife or husband.....
7. Number and date of certificate of registration as an Overseas Citizen of India cardholder.....
8. Name and full particulars of minor children who are registered as Overseas Citizen of India cardholder if any.....

*Please attach original certificate of registration with the declaration.

**Signature and designation of the officer of the designated authority specified under Rule 34 of the Citizenship Rules, 2009.]

FORM XXXII

[See Rule 34(2)]

The Citizenship Rules, 2009**Acknowledgement**

Received declaration of renunciation of ⁶⁴[Overseas Citizen of India cardholder] under Section 7-C(1) of the Citizenship Act, 1955 from Miss/Ms/Mr D/o, W/o, S/o, resident of along with Certificate of Registration No. dated..... issued at His U-visa No. issued at on is cancelled.

Date

Signature with seal of the Receiving Officer

FORM XXXIII

[See Rule 37]

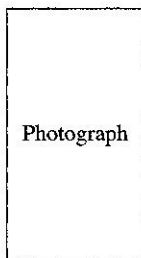
The Citizenship Rules, 2009

Certified that whose particulars and photograph are furnished below, has satisfied the conditions laid down in the Constitution of India/Citizenship Act, 1955 and is accordingly recognized as a citizen of India.

Particulars

1. Age
2. Height
3. Hair
4. Eyes
5. Special peculiarities and identification marks
6. Name and Surname
(in Block Letters)
7. Date of birth
8. Nationality of origin
9. Surname and forenames of father
(in Block Letters)
10. Occupation or profession
11. Present address

64. Subs. for "overseas citizenship of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).



Signature of the grantee

Signature of the issuing authority

Place of issue

Date of issue

SCHEDULE II

[See Rule 26]

The Citizenship Rules, 2009

1. (1) When the Central Government refers the case of a citizen of India to a Committee of Inquiry under sub-section (3) of Section 10 (which relates to deprivation of citizenship of India), the Committee of Inquiry (in this Schedule referred to as "the Committee") shall before holding the inquiry, cause notice to be given to the person to whom the inquiry relates, stating the time and the place where it will be held and the nature thereof and informing him that he will be entitled to be present and/or to be represented by counsel or solicitor, or if the Committee think fit, by some other person approved by them.

(2) A notice under this rule may be given,

- (a) in a case where the address of the person concerned is known, by causing the notice to be delivered to him personally or by sending it to him to the address by post;
- (b) in a case where that person's address is not known, by sending it to his last known address and in such manner, if any, as the Chairman of the Committee shall consider fit.

(3) A notice as aforesaid shall be given at such time (not being less than 30 days) before the holding of the inquiry, as the Chairman of the Committee shall consider reasonably necessary.

2. A notice under Paragraph 1 may require the person concerned to answer it in writing and to furnish in writing to the Committee any information, which they consider material, to be verified in such manner, as they may be required.

3. The Committee shall, while inquiring into any matter under sub-section (6) of Section 10 of the Act, have all the powers of a Civil Court trying a suit under the Code of Civil Procedure, 1908 (5 of 1908) and, in particular, in respect of the following matters, namely:

- (a) summoning and enforcing the attendance of any person and examining him on oath;
- (b) discovery and production of any document;
- (c) receiving evidences on affidavit;
- (d) issuing commission for the examination of witnesses or documents.

4. The Committee may act upon any information, which is available whether or not such information is given on oath or would be admissible as evidence in a court.

5. The Committee may invite any Government department or Ministry of the Government of India, which appears to them to be interested to appoint a person to represent the department or Ministry at the inquiry.

6. (1) The Committee may act notwithstanding any vacancy in their number, and the quorum of the Committee shall be two.

(2) The Committee may delegate one or more of their members to inquire into any particular matter relating to the inquiry, and the member or members so delegated shall, for this purpose, have all the powers of the Committee under sub-paragraph (1) of Paragraph 3.

7. The Committee may postpone or adjourn the inquiry from time to time.

8. The Committee may allow or refuse to allow the public or any portion thereof to be present during the whole or any part of the inquiry.

9. Subject to the foregoing paragraphs, the procedure at the inquiry shall be such as the Committee may determine.

SCHEDULE III

[See Rule 40(2)]

The Citizenship Rules, 2009

1. Where it appears to the Central Government that a citizen of India has voluntarily acquired the citizenship of any other country, it may require him to prove within such period as may be fixed by it in this behalf, that he has not voluntarily acquired the citizenship of that country; and the burden of proving that he has not so acquired such citizenship shall be on him.

2. For the purpose of determining any question relating to the acquisition by an Indian citizen of the citizenship of any other country, the Central Government may make such reference as it thinks fit in respect of that question or of any matter relating thereto, to its Embassy in that country or to the Government of that country and act on any report or information received in pursuance of such reference.

3. The fact that a citizen of India has obtained on any date a passport from the Government of any other country shall be conclusive proof of his having voluntarily acquired the citizenship of that country before that date.

4. Where a person, who has become an Indian citizen by virtue of the Goa, Daman and Diu (Citizenship) Order, 1962, or the Dadra and Nagar Haveli (Citizenship) Order, 1962, issued under Section 7 of the Citizenship Act, 1955 (57 of 1955) holds a passport issued by the Government of any other country, the fact that he has not surrendered the said passport on or before the 19th January, 1963 shall be conclusive proof of his having voluntarily acquired the citizenship of that country before that date.

5. In determining whether a citizen of India has or has not voluntarily acquired the citizenship of any other country, the Central Government may take the following circumstances into consideration, namely:

- (a) whether the person has migrated to that country with the intention of making it his permanent home;
- (b) whether he has in fact taken up permanent residence in that country; and
- (c) any other circumstances relevant to the purpose.

6. Notwithstanding anything contained in Paragraph 4, a citizen of India who leaves or has left India without a travel document issued by the Central Government and resides outside India for a period exceeding three years, shall be deemed to have voluntarily acquired the citizenship of the country of his residence.

7. Notwithstanding anything contained in Paragraph 4, a citizen of India shall be deemed to have voluntarily acquired the citizenship of Pakistan—

- (a) if he has migrated to Pakistan with the intention of making it his permanent home; or
 - (b) if he has obtained any certificate of domicile in Pakistan or declared himself to be a citizen of Pakistan or of Pakistan domicile; or
 - (c) if he has applied for and obtained, a right, title or interest in evacuee property in Pakistan;
- or

(d) if he has obtained a temporary permit for entry into India from Pakistan.

Explanation.—For the purpose of clause (a) of this paragraph, a person shall not be deemed to have migrated to Pakistan with a view to making that country his permanent home—

- (i) if he has left for a place in West Pakistan with a “no objection certificate” and has returned to India under such permit for permanent return or resettlement as may have been issued by or under the authority of any law in force in India or of the Government of India, or
- (ii) if having left India at any time between the 1st February, 1950 and the 15th October, 1952, for a place in West Pakistan, he has returned to India with a repatriation certificate issued by or under the authority of any law in force in India or of the Government of India.

SCHEDULE IV

[See Rule 41]

The Citizenship Rules, 2009

TABLE OF FEES

Sl. No.	Matter in which fee is to be taken	Amount of fee	
		In India (Rs)	Elsewhere (Rs)
(1)	(2)	(3)	(4)
⁶⁵ [1.	Registration as a citizen of India under Section 5 of the Act—		
	(1) Under Section 5(1)(a) and 5(1)(b)—		
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—		
	(i) With the application	100	
	(ii) Grant of certificate of registration	100	
	(b) for all others not covered under (a) above—		
	(i) With the application	500	
	(ii) Grant of certificate of registration	5000	
	(2) Under Section 5(1)(c) —		
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—		
	(i) With the application	100	
	(ii) Grant of certificate of registration	100	
	(b) for all others not covered under (a) above—		
	(i) With the application	500	500
	(ii) Grant of certificate of registration	10,000	15,000
	(3) Under Section 5(1)(d) and 5(4)—		

Sl. No.	Matter in which fee is to be taken	Amount of fee	
		In India (Rs)	Elsewhere (Rs)
(1)	(2)	(3)	(4)
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—		
	(i) With the application	100	
	(ii) Grant of certificate of registration	100	
	(b) for all others not covered under (a) above—		
	(i) With the application	250	500
	(ii) Grant of certificate of registration	3000	4000
	(4) Under Section 5(1)(e) and 5(1)(f)—		
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—		
	(i) With the application	100	
	(ii) Grant of certificate of registration	100	
	(b) for all others not covered under (a) above—		
	(i) With the application	500	500
	(ii) Grant of certificate of registration	5000	15,000
	(2) Under Section 5(1)(g)—		
	(i) With the application	500	
	(ii) Grant of certificate of registration	5000	
2.	Naturalisation as a citizen of India under Section 6(1) of the Act—		
	(a) in respect of persons belonging to minority community in Afghanistan, Bangladesh and Pakistan (namely, Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)—		
	(i) With the application	100	
	(ii) Grant of certificate of registration	100	
	(b) for all others not covered under (a) above—		
	(i) With the application	1500	
	(ii) Grant of certificate of registration	13,500]	
3.	Grant of a certificate of naturalization in case of doubt	5000	

Sl. No.	Matter in which fee is to be taken	Amount of fee	
		In India (Rs)	Elsewhere (Rs)
(1)	(2)	(3)	(4)
4.	Witnessing the signing of an application or declaration mentioned in Rule 38 of these rules, administering the oath of allegiance	500	1000
5.	Registration of a declaration of intention to resume Indian citizenship or renunciation of citizenship	5000	7000
6.	Supplying a certified true copy of any notice, certificate, order, declaration or entry given, granted or made by or under the Act	500	
7.	Supplying a certified copy of a certificate of naturalization	2000	
8.	Registration as an ⁶⁶ [Overseas Citizen of India cardholder] under Section 7-A of the Act.*	US \$ 275 or an amount equivalent in local currency	US \$ 275 or an amount equivalent in local currency
9.	Renunciation of ⁶⁷ [Overseas Citizen of India cardholder].	US \$ 25 or an amount equivalent in local currency	US \$ 25 or an amount equivalent in local currency
10.	Re-issuance of certificate to ⁶⁸ [Overseas Citizen of India cardholder]*	US \$ 25 or an amount equivalent in local currency	US \$ 25 or an amount equivalent in local currency
11.	Issuance of duplicate certificate to ⁶⁹ [Overseas Citizen of India cardholder]*	US \$ 100 or an amount equivalent in local currency	US \$ 100 or an amount equivalent in local currency
12.	⁷⁰ [* * *]		
13.	⁷¹ [* * *]		

*Note.— Out of the fee charged, a sum of US \$ 25 or an equivalent amount in local currency shall be non-refundable. The balance amount shall be refunded in case the application is not accepted.

66. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

67. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

68. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

69. Subs. for "overseas citizen of India" by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

70. Omitted by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

71. Omitted by G.S.R. 35(E), dated 16-1-2015 (w.e.f. 16-1-2015).

11. उक्त नियमों की अनुसूची 4 में, क्रम सं. 2 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं0 और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :--

“2क	अधिनियम की धारा 6ख के अधीन भारतीय नागरिक के रूप में रजिस्ट्रीकरण या देशीयकरण-आवेदन के साथ	50	”।
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[फा. सं. 26011/01/2015-आई.सी.-I(पार्टे)]

बी. सी. जोशी, संयुक्त सचिव

टिप्पण : नागरिकता नियम, 2009 भारत के राजपत्र में अधिसूचना सा.का.नि. सं. 124(अ), तारीख 25 फरवरी, 2009 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सा.का.नि. सं. 1158(अ), तारीख 3 दिसंबर, 2018 द्वारा किया गया।

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 11th March, 2024

G.S.R. 172(E).— In exercise of the powers conferred by section 18 of the Citizenship Act, 1955 (57 of 1955), the Central Government hereby makes the following rules to further amend the Citizenship Rules, 2009, namely:-

1. Short title and commencement. - (1) These rules may be called the Citizenship (Amendment) Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Citizenship Rules, 2009 (hereinafter referred to as the said rules), after rule 10, the following rule shall be inserted, namely: -

“10A. Application for grant of citizenship by registration or naturalisation by persons eligible under section 6B.- (1) An application from a person eligible under section 6B, for grant of citizenship by registration or naturalisation, shall not be entertained unless-

- (a) the application from a person of Indian origin for registration as a citizen of India fulfilling the conditions under clause (a) of sub-section (1) of section 5, is submitted in Form IIA and is in accordance with rule 4 except clauses (a) and (b) of the said rule; or
- (b) the application from a person who is married to a citizen of India, for registration as a citizen of India fulfilling the conditions under clause (c) of sub-section (1) of section 5, is submitted in Form IIIA and is in accordance with rule 5 except clauses (a) and (b) of sub-rule (1) of the said rule; or
- (c) the application from a person who is a minor child of a person who is a citizen of India, for registration as a citizen of India fulfilling the conditions under clause (d) of sub-section (1) of section 5, is submitted in Form IVA and is in accordance with rule 6 except clause (a) of the said rule; or
- (d) the application from a person whose parents are registered as citizens of India, for registration as a citizen of India fulfilling the conditions under clause (e) of sub-section (1) of section 5, is submitted in Form VA and is in accordance with rule 7 except clauses (a) and (b) of the said rule; or
- (e) the application from a person who or either of his parents was a citizen of Independent India, for registration as a citizen of India fulfilling the conditions under clause (f) of sub-section (1) of section 5, is submitted in Form VIA and is in accordance with rule 8 except clauses (a) and (b) of the said rule; or
- (f) the application from a person who is registered as an Overseas Citizen of India Cardholder, for registration as a citizen of India fulfilling the conditions under clause (g) of sub-section (1) of section 5, is submitted in Form VIIA and is in accordance with rule 9 except clauses (a) and (b) of the said rule; or

- (g) the application from a person for grant of citizenship by naturalisation fulfilling the qualifications for naturalisation under the provisions of the Third Schedule, is submitted in Form VIIIA which includes-

- (i) an affidavit verifying the correctness of the statements made in the application along with an affidavit from an Indian citizen testifying the character of the applicant; and
- (ii) a declaration from the applicant that he has adequate knowledge of one of the languages as specified in the Eighth Schedule to the Constitution.

Explanation.—The applicant shall be considered to have adequate knowledge of the concerned language if he can speak or read or write that language.

- (2) Every application made by the applicant under sub-rule (1) shall have a declaration to the effect that the citizenship of his country shall stand renounced irrevocably in the event of his application being approved and that he shall not raise any claim on it in future.

- (3) Every application made under this rule shall be accompanied by –

- (a) a copy of any one of the documents specified in Schedule IA;
- (b) a copy of any one of the documents specified in Schedule IB; and
- (c) an affidavit in format specified in Schedule IC. ”.

3. In the said rules, after rule 11, the following rule shall be inserted, namely:-

“11A. Authority to which application may be made by a person applying under section 6B.-

(1) An application for registration or naturalisation under section 6B shall be submitted by the applicant in electronic form to the Empowered Committee through the District Level Committee as may be notified by the Central Government.

(2) On submission of the application, an acknowledgment in Form IX shall be generated electronically.

(3) The District Level Committee headed by Designated Officer, as may be specified, shall verify the documents submitted by the applicant along with the application.

(4) The Designated Officer shall administer to the applicant the oath of allegiance as specified in the Second Schedule to the Citizenship Act, 1955 (57 of 1955) and thereafter, sign the oath of allegiance and forward the same in electronic form along with confirmation regarding verification of documents to the Empowered Committee.

(5) In case an applicant fails to appear in person to subscribe the application and take oath of allegiance despite giving reasonable opportunities, the District Level Committee shall forward such application to Empowered Committee for consideration of refusal.”.

4. In the said rules, after rule 13, the following rule shall be inserted, namely:-

“13A. Scrutiny of applications by Empowered Committee. - (1) The Empowered Committee referred to in rule 11A may scrutinise the application for grant of citizenship by registration or naturalisation submitted by an applicant under section 6B to ensure that the application is complete in all respects and that the applicant satisfies all the conditions laid down in section 6B.

(2) On being satisfied after making such inquiry as it considers necessary for ascertaining the suitability of the applicant that he is a fit and proper person to be registered or naturalised, as the case may be, the Empowered Committee may grant him the citizenship of India.”.

5. In the said rules, in rule 14, after sub-rule (2), the following sub-rules shall be inserted, namely: -

“(2A) Every person who is registered as a citizen of India under section 6B shall be issued a digital certificate of registration in Form XA or XIA, as the case may be.

(2B) Hard copy of the certificate of registration shall be issued to the applicant in case he opts for the same.

(2C) The certificate shall be digitally signed or signed by the Chairman of Empowered Committee.”.

6. In the said rules, in rule 15, after sub-rule (1), the following sub-rules shall be inserted, namely: -

“(1A) Every person who by naturalisation is made a citizen of India under section 6B shall be issued a digital certificate of naturalisation in Form XIIA.

(1B) Hard copy of the certificate of naturalisation shall be issued to the applicant in case he opts for the same.

(1C) The certificate shall be digitally signed or signed by the Chairman of Empowered Committee.”.

7. In the said rules, in rule 17, -

- (i) in clause (a), after the word and figure “section 5”, the words, figure and letter “or section 6B” shall be inserted;
- (ii) in clause (b), after the word and figure “section 5”, the words, figure and letter “or section 6B” shall be inserted;
- (iii) in clause (c), after the word and figure “section 5”, the words, figure and letter “or section 6B” shall be inserted;
- (iv) in clause (d), after the word and figure “section 5”, the words, figure and letter “or section 6B” shall be inserted;
- (v) in clause (e), after the word and figure “section 6”, the words, figure and letter “or section 6B” shall be inserted;

8. In the said rules, in rule 38, after sub-rule (2), following sub-rule shall be inserted, namely:-

“(3) In case of an application submitted under section 6B, the oath of allegiance required by sub-section (2) of section 5 or sub-section (2) of section 6 shall be of no effect, unless it is signed in the presence of, or administered by the Designated Officer as specified in rule 11A.”.

9. In the said rules, in Schedule I, -

- (i) after Form II, the following Form shall be inserted, namely:-

“FORM IIA

[See rule 10A(1)(a)]

The Citizenship Rules, 2009

**APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE
CITIZENSHIP ACT, 1955 MADE BY A PERSON OF INDIAN ORIGIN FULFILLING THE CONDITIONS
UNDER SECTION 5(1)(a) OF THE ACT**

Note: Please write/print in **BLOCK LETTERS**

PART I

PHOTOGRAPH

1. I, (mention full name) resident of (with Tehsil, District, State and Country) of full age and capacity and was born at (with Tehsil, District, State and Country)..... on.....and am a citizen of
2. My father's full name isand he was born at (with Tehsil, District, State and Country)on.....and he is a citizen of.....
3. My mother's full name is and she was born at (with Tehsil, District, State and Country)..... on.....and she is a citizen of.....
4. My wife's/husband's full name is and he/she was born at (with Tehsil, District, State and Country).....on.....and he/she is a citizen of.....

5. Details of residence in India:

- (a) Date of entry into India
- (b) I have resided in India continuously for a period of 12 months immediately preceding the date of application Yes/No
- (c) During the eight years immediately preceding the said period of twelve months, I have resided in India for period amounting in the aggregate to not less than six years Yes/No
- (d) Details with address of residence in India for the last nine years

S.No.	Details with address of residence in India for the last nine years	From	To	Years Months
1	2	3	4	5

6. (a) Sex:.....
- (b) Occupation :.....
- (c) If in service, address of employer:.....
- (d) Mark of identification:
7. **Please specify which of the minority community from Afghanistan, Bangladesh and Pakistan, you belong to namely, Hindu, Sikhs, Buddhists, Jains, Parsis and Christians.....**
8. Passport particulars: (if available)
- (a) Country:.....
- (b) Number:
9. Visa valid up to (if available):.....
10. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

11. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

12. I have/have not previously renounced or been deprived of the citizenship of India.
(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made.)
13. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.

14. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.
15. I,..... do solemnly and sincerely declare that the foregoing particulars, stated in this application are true and I make this solemn declaration conscientiously believing the same to be true.

Date:

Signature of applicant:.....

Made and subscribed thisdayof20..... before me.

*Signature.....

*Designation.....

Oath of Allegiance

I,do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature of applicant.....

Affirmed/Sworn and subscribed thisdate of20.... before me.

*Signature.....

*Designation.....

*Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009,

(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of any one of the document in Schedule 1A
2. A copy of any one of the document in Schedule 1B
3. An Affidavit in format as in Schedule 1C
4. A copy of the valid or expired Foreign Passport, **if available**
5. A copy of the valid or expired Residential Permit, **if available**
6. Evidence of the date of birth of the parents viz. a copy of the passport or birth certificate. **In case of non-availability of passport of mother/ father, birth certificate of the applicant clearly indicating the name, address and nationality of mother/ father.”;**

(ii) after Form III, the following Form shall be inserted, namely:-

“FORM III A

[See rule 10A(1)(b)]

The Citizenship Rules, 2009

**APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER
SECTION 6B OF THE CITIZENSHIP ACT, 1955 MADE BY A
PERSON WHO IS/HAS BEEN MARRIED TO A CITIZEN OF INDIA FULFILLING THE CONDITIONS
UNDER SECTION 5(1)(c) OF THE ACT**

Note: Please write/print in **BLOCK LETTERS****PART I**

PHOTOGRAPH

1. I, (mention full name) resident of (with Tehsil, District, State and Country)..... of full age and capacity and was born at (with Tehsil, District, State and Country)..... on..... and am a citizen of

2. My father's full name isand he was born at (complete postal address)on.....and he is a citizen of.....
3. My mother's full name is and she was born at (with Tehsil, District, State and Country)..... on.....and she is a citizen of.....
4. I was married at (with Tehsil, District, State and Country).....on to Shri/ Smt..... (full name of husband/ wife)
5. My husband/ wife was born at (with Tehsil, District, State and Country) on and he/she is a citizen of India by birth/ descent/ registration */ naturalization*
6. My marriage subsists Yes / No
7. Details of residence in India:

- (a) Date of entry into India
- (b) I have resided in India continuously for a period of 12 months immediately preceding the date of application Yes/No
- (c) During the eight years immediately preceding the said period of twelve months, I have resided in India for period amounting in the aggregate to not less than six years Yes/No
- (d) Details with address of residence in India for the last nine years

S.No.	Details with address of residence in India for the last nine years	From	To	Years Months
1	2	3	4	5

8. (a) Sex:.....
- (b) Occupation :.....
- (c) If in service, address of employer:.....
- (d) Mark of identification:
9. **Please specify which of the minority community from Afghanistan, Bangladesh and Pakistan, you belong to namely, Hindu, Sikhs, Buddhists, Jains, Parsis and Christians.....**
10. Passport particulars: **(if available)**
- (a) Country:.....
- (b) Number:
11. Visa valid up to **(if available)**:.....
12. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

13. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

14. I have/have not previously renounced or been deprived of the citizenship of India.
(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made)
15. I have/have not previously applied for registration as a citizen of India and the application has /has not been rejected.
16. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.
17. I,do solemnly and sincerely declare that the foregoing particulars stated in this application are true and I make this solemn declaration conscientiously believing the same to be true.

Date: Signature of applicant:.....

Made and subscribed thisdayof20..... before me.

**Signature.....

**Designation.....

Oath of Allegiance

I,do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature of applicant

Affirmed/Sworn and subscribed this date of.... 20..... before me.

**Signature

**Designation

**If a citizen of India by registration or naturalization, please mention the number and date of the certificate of registration or naturalization, as the case may be.*

***Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009)*

*(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)*

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of any one of the document in Schedule 1A
2. A copy of any one of the document in Schedule 1B
3. An Affidavit in format as in Schedule 1C
4. A copy of the valid or expired Foreign Passport, **if available**
5. A copy of the valid or expired Residential Permit, **if available**
6. Evidence of his/her husband's/wife's Indian nationality viz. copy of Indian passport or birth certificate.
7. A copy of marriage certificate issued by the Registrar of Marriage.”;

(iii) after Form IV, the following Form shall be inserted, namely:-

“FORM IVA

[See rule 10A(1)(c)]

The Citizenship Rules, 2009

**APPLICATION FOR REGISTRATION OF A MINOR CHILD UNDER
SECTION 6B OF THE CITIZENSHIP ACT, 1955 FULFILLING THE CONDITIONS UNDER SECTION
5(1)(d) OF THE ACT**

Note: Please write/print in **BLOCK LETTERS****PART I**

PHOTOGRAPH

1. Full name of the minor child:.....
2. Sex:
3. Place & Country of Birth.....
4. Date of birth:.....
5. Mark of identification.....
6. Present address.....
7.
 - (i) Father's full name:
 - (ii) Citizen of India by birth/descent/registration*/naturalization*:
 - (iii) Occupation:.....
 - (iv) Passport particulars (if available):
 - (a) Country..... (b) Number.....
 - (v) Visa valid up to (if available).....
8.
 - (i) Mother's full name:.....
 - (ii) Citizen of India by birth/descent/registration*/naturalization*:
 - (iii) Occupation:.....
 - (iv) Passport particulars (if available) :
 - (a) Country.....(b) Number.....
 - (v) Visa valid up to (if available).....
9. **Please specify which of the minority community from Afghanistan, Bangladesh and Pakistan, you belong to namely, Hindu, Sikhs, Buddhists, Jains, Parsis and Christians.....**
10. Date of entry into India:.....
11. Details of criminal proceedings, if any

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

12. I.....a citizen of India and a parent/guardian of to whom the foregoing particulars relate, hereby apply on behalf of my child for registration as a citizen of India.

13. I hereby declare that my intention is to make India as permanent home in respect of my child and undertake that the citizenship of his country shall stand renounced irrevocably in the event of the application being approved and that he shall not raise any claim on it in future.

Date

.....Signature of parent/ guardian.....

14. I,do solemnly and sincerely declare that the foregoing particulars stated in the application are true and I make this solemn declaration conscientiously believing the same to be true.

Date

Signature of parent/guardian.....

Made and subscribed this day of 20..... before me.

Signature.....

Designation.....

**If a citizen of India by registration or naturalization, please mention the number and date of the certificate of registration or naturalization, as the case may be.*

***Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009.*

*(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)*

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of any one of the document in Schedule 1A
 2. A copy of any one of the document in Schedule 1B
 3. An Affidavit in format as in Schedule 1C
 4. A copy of the valid or expired Foreign Passport, **if available**
 5. A copy of the valid or expired Residential Permit, **if available**
 6. Proof of Indian citizenship of both the parents viz. copy of Indian passport/birth certificate.
 7. In case of guardian, enclose proof of guardianship.”;
- (iv) after Form V, the following Form shall be inserted, namely:-

“FORM VA

[See rule 10A (1)(d)]

The Citizenship Rules, 2009

APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE CITIZENSHIP ACT, 1955 MADE BY A PERSON WHOSE PARENTS ARE REGISTERED AS CITIZENS OF INDIA UNDER SECTION 5(1)(a) OR SECTION 6(1) FULFILLING THE CONDITIONS UNDER SECTION 5(1)(e) OF THE ACT

Note: Please write/print in **BLOCK LETTERS**

PART I

PHOTOGRAPH

1. I, (mention full name) resident of (with Tehsil, District, State and Country)..... of full age and capacity and was born at (with Tehsil, District, State and Country)..... on.....and am a citizen of
2. My father's full name isand he was born at (with Tehsil, District, State and Country)on.....and he is a citizen

- of....., and he was registered as a citizen of India under section 5(1)(a)/section 6(1)vide certificate No.....dated.....
3. My mother's full name is and she was born at (with Tehsil, District, State and Country)..... on.....and she is a citizen of....., and he was registered as a citizen of India under section 5(1)(a)/section 6(1)vide certificate No.....dated.....
4. My wife's/husband's full name is and he/she was born at (with Tehsil, District, State and Country).....on.....and he/she is a citizen of.....
5. (a) Sex:.....
(b) Occupation :.....
(c) If in service, address of employer:.....
(d) Mark of identification:
6. **Please specify which of the minority community from Afghanistan, Bangladesh and Pakistan, you belong to namely, Hindu, Sikhs, Buddhists, Jains, Parsis and Christians.....**
7. Date of entry into India.....
8. Passport particulars: **(if available)**
(a) Country:..... (b) Number:
9. Visa valid up to **(if available)**:.....
10. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

11. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

12. I have/have not previously renounced or been deprived of the citizenship of India.
(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made.)
13. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.
14. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.
15. I.....do solemnly and sincerely declare that the foregoing particulars, stated in this application are true and I make this solemn declaration conscientiously believing the same to be true.

Date:

Signature of applicant :.....

Made and subscribed thisdayof20..... before me.

*Signature.....

*Designation.....

Oath of Allegiance

I,(here mention the name of the applicant) do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature of applicant

Affirmed/Sworn and subscribed this ...dayof.....20.....before me.

*Signature

*Designation

**Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009*

*(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)*

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of any one of the document in Schedule 1A
2. A copy of any one of the document in Schedule 1B
3. An Affidavit in format as in Schedule 1C
4. A copy of the valid or expired Foreign Passport, **if available**
5. A copy of the valid or expired Residential Permit, **if available**
6. Copies of Indian Citizenship Certificates issued under Section 5(1)(a) or 6(1) of the Citizenship Act, 1955 of both the parents.”;

(v) after Form VI, the following Form shall be inserted, namely:-

“FORM VIA

[See rule 10A(1)(e)]

The Citizenship Rules, 2009

APPLICATION FOR REGISTRATION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE CITIZENSHIP ACT, 1955 MADE BY A PERSON WHO OR EITHER OF THE PARENTS WAS A CITIZEN OF INDEPENDENT INDIA FULFILLING THE CONDITIONS UNDER SECTION 5(1)(f) OF THE ACT

Note: Please write/print in BLOCK LETTERS

PART I

PHOTOGRAPH

1. I, (mention full name) resident of (complete postal address)..... of full age and capacity and was born at (with Tehsil, District, State and Country)..... on.....and am a citizen of
2. My father's full name isand he was born at (with Tehsil, District, State and Country)on.....and he is a citizen of.....
3. My mother's full name is and she was born at (with Tehsil, District, State and Country)..... on.....and she is a citizen of.....

4. My wife's/husband's full name is and he/she was born at (with Tehsil, District, State and Country).....on.....and he/she is a citizen of.....
5. I or either of my parents ceased to be an Indian citizen by virtue of section 9(1) consequent to my or their acquiring the citizenship of...(name.....of... country.....on.....
6. Details of residence in India:
- (a) Date of entry into India
- (b) I have resided in India continuously for a period of 12 months immediately preceding the date of application Yes/No

Details of residence in India for the last five years:

S.No.	Details with address of residence in India for the last five years	From	To	Years Months
1	2	3	4	5

- 7 (a) Sex:.....
- (b) Occupation :.....
- (c) If in service, address of employer:.....
- (d) Mark of identification:

8. **Please specify which of the minority community from Afghanistan, Bangladesh and Pakistan, you belong to namely, Hindu, Sikhs, Buddhists, Jains, Parsis and Christians.....**

9. Passport particulars: (if available)

(a) Country:..... (b) Number:

10. Visa valid up to (if available):.....

11. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

12. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

13. I have/have not previously renounced or been deprived of the citizenship of India.

(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made.)

14. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.

15. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.

16. I.....do solemnly and sincerely declare that the foregoing particulars, stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Date

Signature of applicant

Made and subscribed this.....day of 20before me.

*Signature.....

*Designation.....

Oath of Allegiance

I.....do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature of applicant

Affirmed/Sworn and subscribed this.....day of.....20.....before me.

*Signature

*Designation.....

**Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009*

*(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)*

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of any one of the document in Schedule 1A
2. A copy of any one of the document in Schedule 1B
3. An Affidavit in format as in Schedule 1C
4. A copy of the valid or expired Foreign Passport, **if available**
5. A copy of the valid or expired Residential Permit, **if available**
6. Evidence that the applicant or either of his parents was a citizen of Independent India viz. copy of passport or birth certificate.”;

(vi) after Form VII, the following Form shall be inserted, namely:-

“FORM VIIA

[See rule 10A(1)(f)]

The Citizenship Rules, 2009

**APPLICATION FOR REGISTRTRION AS A CITIZEN OF INDIA UNDER SECTION 6B OF THE
CITIZENSHIP ACT, 1955 MADE BY A PERSON WHO IS REGISTERED AS AN OVERSEAS CITIZEN OF
INDIA CARDHOLDER UNDER SECTION 7 A FULFILLING THE CONDITIONS UNDER SECTION
5(1)(g) OF THE ACT**

Note: Please write/print in **BLOCK LETTERS**

PART I

PHOTOGRAPH

1. I, (mention full name) resident of (complete postal address).....
of full age and capacity and was born at (with Tehsil, District, State and Country)
..... on and is a citizen of
2. My father's full name isand he was born at (with Tehsil, District,
State and Country)on.....and he is a citizen of.....
3. My mother's full name is and she was born at (with Tehsil, District, State
and Country).....on.....and she is a citizen
of.....
4. My wife's/husband's full name is
and he/she was born at (with Tehsil, District, State and Country).....on
and is a citizen of
5. I was registered as an overseas citizen of India cardholder under section 7A *vide* certificate of registration No
..... dated
6. Details of residence in India:
 - (a) Date of entry into India
 - (b) I have resided in India continuously
for a period of 12 months immediately Yes/No
preceding the date of application

S.No.	Details with address of residence in India for the last nine years	From	To	Years Months
1	2	3	4	5

7.
 - (a) Sex:
 - (b) Occupation.....
 - (c) If in service, address of employer:
 - (d) Mark of identification:
8. **Please specify which of the minority community from Afghanistan, you belong to namely, Hindu, Sikhs, Buddhists, Jains, Parsis and Christians.....**

9. Passport particulars, **if available**,:

(a) Country:.....(b) Number

10. Visa valid up to (**if available**):.....

11. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

12. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

PART II

13. I have/have not previously renounced for been deprived of the citizenship of India.

(If the applicant has been deprived of his Indian Citizenship, here State the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship state the date on which and the authority by whom, the order of deprivation was made).

14. I have/have not previously applied for registration as a citizen of India and the application has/has not been rejected.

15. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.

16. I, do solemnly and sincerely declare that the foregoing particulars, stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Date

Signature of applicant

Made and subscribed this..... day of..... 20..... before me.

*Signature

*Designation

Oath of Allegiance

I, do solemnly affirm

(or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfill my duties as a citizen of India.

Signature of applicant

Affirmed/Sworn and subscribed this day of 20..... before me.

*Signature

*Designation

**Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009*

*(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)*

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of any one of the document in Schedule 1A
2. A copy of any one of the document in Schedule 1B
3. An Affidavit in format as in Schedule 1C
4. A copy of the valid or expired Foreign Passport, **if available**
5. A copy of the certificate of registration as overseas citizen of India cardholder under section 7A.”;

(vii) in Form VIII, in serial number 12, -

(i) in clause (c), before the word ‘During’, the following words, brackets and letter shall be inserted, namely: -

“In case of applicants not covered by (d) below-”;

(ii) after clause (c), the following shall be inserted, namely:-

“(d) In case of applicants belonging to Hindu, Sikh,

Buddhist, Jain, Parsi or Christian community in

Afghanistan, Bangladesh or Pakistan –

During the fourteen years immediately preceding

the said period of twelve months, I have resided in

India for a period amounting in the aggregate to not

less than five years

Yes/ No

S.No.	Details with address of residence in India for the last fourteen years	From	To	Years	Months
1	2	3	4	5	

(viii) after Form VIII, the following Form shall be inserted, namely:-

“FORM VIII

[See rule 10A (1) (g)]

The Citizenship Rules, 2009

**APPLICATION FOR NATURALIZATION AS A CITIZEN OF INDIA
UNDER SECTION 6B OF THE CITIZENSHIP ACT, 1955**

Note: Please write/print in BLOCK LETTERS

PART I

PHOTOGRAPH

1. Full name of the applicant:..... If commonly known by another name, enter such name here:.....
2. Present address :
3. (a) Sex:.....
(b) Occupation:.....
(c) If in service, address of employer:.....
(d) Mark of identification:.....
4. **Please specify which of the minority community from Afghanistan, Bangladesh and Pakistan, you belong to, namely, Hindu, Sikhs, Buddhists, Jains, Parsis and Christians**
5. Place and date of birth:.....
6. Nationality by birth:.....
7. Present nationality, if different:.....
8. (a) Marital Status:.....
(b) If married, give date and place of marriage
and nationality of the spouse
- (c) Husband's or wife's name:.....
9. Father's full name is..... resident of
.....and he was born at (with Tehsil, District, State and Country) on
..... and is a citizen of.....
10. Mother's full name is..... resident of.....and she was born at
(with Tehsil, District, State and Country)..... onand is a citizen
of.....
11. Whether the applicant is a subject or citizen of any country where
an Indian citizen is prevented by law or practice of that country
from becoming a subject or citizen of that country by
naturalisation.
12. Indian language that the applicant has adequate knowledge of
(languages as specified in the Eighth Schedule to the Constitution
of India)

13. Details of residence in India:

- (a) Date of entry into India
- (b) I have resided in India continuously for a period of twelve months immediately preceding the date of application. Yes/No
- (c) During the fourteen years immediately preceding the said period of twelve months, I have resided in India for a period amounting in the aggregate to not less than **five years**. Yes/No

S.No.	Details with address of residence in India for the last fourteen years	From	To	Years & months
1	2	3	4	5

14. Reasons for which applicant wishes to acquire Indian citizenship:

15. Passport particulars (if available):

- (a) Country:..... (b) Number:.....

16. Visa valid up to (if available):.....

17. Details of family members who are staying in India with the applicant:

S.No.	Name	Present Address	Relationship	Age
1	2	3	4	5

18. Details of criminal proceedings, if any:

S.No.	Nature of the criminal proceedings	Date and place of registering the case	Present status of the case	Judgment of the court
1	2	3	4	5

19. Name and address of a person whose affidavit testifying to the character of the applicant is attached herewith:

PART II

20. I have/have not previously renounced or been deprived of the citizenship of India.

(If the applicant has renounced his Indian citizenship, here state the date on which the declaration of renunciation was made; or if he has been deprived of his citizenship, state the date on which and the authority by whom, the order of deprivation was made.)

21. I have/have not previously applied for naturalization as a citizen of India and the application has/has not been rejected.

22. I hereby declare that my intention is to make India as permanent home and I undertake that the citizenship of my country shall stand renounced irrevocably in the event of my application being approved and that I shall not raise any claim on it in future.

23. I,..... do solemnly and sincerely declare that the foregoing particulars, stated in this application are true, and I make this solemn declaration conscientiously believing the same to be true.

Date:

Signature of applicant:.....

Oath of allegiance

I, do solemnly affirm (or swear) that I will bear true faith and allegiance to the Constitution of India as by law established and that I will faithfully observe the laws of India and fulfil my duties as a citizen of India.

Signature of applicant.....

Affirmed/Sworn and subscribed thisday of 20 before me.

*Signature

*Designation

* Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made or taken.

Affidavit to accompany the application for a certificate of naturalization under the Citizenship Act, 1955.**

In the matter of the application for a certificate of naturalization under the Citizenship Act, 1955, I..... son of..... residing at make oath and do solemnly and sincerely affirm that the statements contained in my application here unto annexed are true to the best of my knowledge and belief.

If, at any time before a certificate is issued to me, the accuracy of any of the foregoing particulars is affected by an alteration in circumstances, I undertake to inform the Secretary to the Government of India in the Ministry of Home Affairs in writing forthwith.

Place

Signature of applicant

Date

**Affidavit to be attested by Notary/Oath Commissioner/Magistrate.

Affidavit testifying the character of the applicant.

(vide item 19)

In the matter of an application for a certificate of naturalisation under the Citizenship Act, 1955, made by(name of the applicant), I aged years, by occupation..... son of residing atmake oath and do solemnly and sincerely affirm that I am an Indian citizen and I vouch for’s (Name of applicant) good character.

Date

Signature

Name.....

Full postal address

*(This Form complete in all respects shall be submitted to the **designated officer under rule 11A** within whose jurisdiction the applicant is ordinarily resident for transmission to the **Empowered Committee as specified in rule 11A**)*

DOCUMENTS TO BE ATTACHED WITH THE APPLICATION BY THE APPLICANT

1. A copy of any one of the document in Schedule 1A
2. A copy of any one of the document in Schedule 1B
3. An Affidavit in format as in Schedule 1C
4. A copy of the valid or expired Foreign Passport, **if available**
5. A copy of the valid or expired Residential Permit, **if available**
6. One affidavit from self (applicant) and one affidavit from an Indian national testifying to the character of the applicant in the prescribed language available in the application form.”;

(ix) In Form IX, -

- (a) in the heading, after the brackets and letter “(g)”, the words, figure and letter “OR SECTION 6B” shall be inserted;
- (b) in the opening paragraph, after the word and figure “section 5”, the words, figure and letter “or section 6B” shall be inserted;

(x) after Form X, the following Form shall be inserted, namely:-

“FORM XA

[See rule 14(2A)]

The Citizenship Rules, 2009

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

CERTIFICATE OF REGISTRATION

No.....

This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of **section 6B** and fulfilling the conditions under section *5(1)(a)/(c)/(d)/(e)/(f) of the Citizenship Act, 1955 **with effect from the date of entry into India as mentioned in 8 below** –

1. Name :
2. Name of father :
3. Name of mother :
4. Name of the husband/wife :
5. Date of birth :
6. Place of birth :
7. Previous nationality :
- 8. Date of Entry:**
9. Occupation :
10. Marks of identification :
11. Address : _____

Signature & Seal of Issuing Authority

PHOTOGRAPH

Signature of Registered Person Place of Issue

Date of Issue.....

*Strike out whichever is not applicable.”;

(xi) after Form XI, the following Form shall be inserted namely:-

“FORM XIA

[See rule 14(2A)]

The Citizenship Rules, 2009

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

CERTIFICATE OF REGISTRATION

No.....

This is to certify that the person whose particulars are given below has been registered as a citizen of India under the provisions of **section 6B** and fulfilling the conditions under section 5(1)(g) of the Citizenship Act, 1955 **with effect from the date of entry into India as mentioned in 8 below**-

1. Name :
2. Name of father :
3. Name of mother :
4. Name of husband/wife :
5. Date of birth :

6. Place of birth :

7. Previous nationality :

8. Date of Entry:

9. Occupation :

10. Certificate of Registration number, date and place of issue of overseas citizen of India Cardholder :

11. Marks of identification :

12. Address :_____

PHOTOGRAPH

Signature & Seal of Issuing Authority

Signature of Registered Person

Place of Issue.....

Date of issue..... ”;

(xii) after Form XII, the following Form shall be inserted namely:-

“FORM XIA

[See rule 15(1A)]

The Citizenship Ruls,2009

GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

CERTIFICATE OF NATURALISATION

No.....

Whereas.....has applied for a certificate of naturalization, alleging with respect to himself (herself) the particulars set out below, and has satisfied the Government that the conditions laid down in the above mentioned Act for the grant of naturalisation are fulfilled in the case of the said Now, therefore, in pursuance of the powers conferred by the said Act, the Government hereby grants to the said.....this certificate of naturalization **with effect from the date of entry into India as mentioned in 6 below**, and declares that he/she shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges and be subject to all obligations, duties and liabilities to which an Indian citizen is entitled or subject to, and have to all intents and purposes the status of an Indian citizen.

In witness whereof I have hereto subscribed my name this day of

PHOTOGRAPH

Signature and Seal of Issuing Authority

Particulars

1.Name:.....

2.Address

3. Occupation

4. Place and date of birth

5.Previous nationality

6. Date of Entry

7. Marital Status:.....

8. Mark of identification:.....

9. Name and nationality of wife/husband:.....

10. Name and nationality of father:.....

11. Name and nationality of mother:.....”;

(xiii) in Form XIII, in the heading, after the brackets and letter “(f)”, the words, figure and letter “OR SECTION 6B” shall be inserted;

(xiv) in Form XIV, in the heading, after the brackets and letter “(c)”, the words, figure and letter “OR SECTION 6B” shall be inserted;

(xv) in Form XV, in the heading, after the brackets and letter “(d)”, the words, figure and letter “OR SECTION 6B” shall be inserted;

(xvi) in Form XVI, in the heading, after the brackets and letter “(g)”, the words, figure and letter “OR SECTION 6B” shall be inserted;

(xvii) in Form XVII, in the heading, after the bracket and figure “(1)”, the words, figure and letter “OR SECTION 6B” shall be inserted:-

10. In the said rules, after Schedule I, the following Schedules shall be inserted, namely:-

“SCHEDULE IA

[see rule 10A]

THE CITIZENSHIP RULES, 2009

List of Documents to prove that the applicant is a national of Afghanistan or Bangladesh or Pakistan [for applicants submitting application under section 6B]

1. Copy of the passport issued by the Government of Afghanistan or Bangladesh or Pakistan
2. Registration Certificate or Residential Permit issued by the Foreigners Regional Registration Officer (FRRO) or Foreigners Registration Officer (FRO) in India
3. Birth certificate issued by a Government authority in Afghanistan or Bangladesh or Pakistan
4. School certificate or Educational certificate issued by the School or College or Board or University authorities in Afghanistan, Bangladesh or Pakistan
5. Identity Document of any kind issued by Government of Afghanistan or Bangladesh or Pakistan or any other Government authorities or Government agencies in these countries
6. Any License or Certificate issued by a Government authority of Afghanistan, Bangladesh or Pakistan
7. Land or tenancy records in Afghanistan or Bangladesh or Pakistan
8. Any document that shows that either of the parents or grandparents or great grandparents of the applicant is or had been a citizen of one of the three countries i.e. Afghanistan or Bangladesh or Pakistan
9. Any other document issued by a Government authority or a Government agency in Afghanistan or Bangladesh or Pakistan which will establish that the applicant is from Afghanistan or Bangladesh or Pakistan

Note : The above documents will be admissible even beyond their validity period.

SCHEDULE IB

[see rule 10A]

THE CITIZENSHIP RULES, 2009

List of Documents to prove that the applicant has entered into India on or before 31.12.2014 [for applicants submitting application under section 6B]

1. Copy of the visa and immigration stamp on arrival in India
2. Registration Certificate or Residential Permit issued by the Foreigners Regional Registration Officer (FRRO) or Foreigners Registration Officer (FRO) in India
3. Slip issued by the Census Enumerators in India to such persons while conducting census related survey
4. Government issued license or certificate or permit in India (including Driving License, Aadhaar Card etc.)
5. Ration Card of the applicant issued in India

6. Any letter issued by the Government or Court to the applicant with official stamp
7. Birth certificate of the applicant issued in India
8. Land or tenancy records or registered rental agreement in India in the name of the applicant
9. PAN Card issuance document bearing the date of issuance
10. Any other document issued by the Central Government or State Government or any Public Sector Undertakings of Central Government or State Government or any financial institutions like Banks or any other Public Authority
11. Certificate issued by an elected member of any rural or urban body or officer thereof or a revenue officer
12. Record and account details relating to and issued by the Banks (including Private Banks) or Post Office accounts in the name of the applicant
13. Insurance policies issued by the Insurance companies in India in the name of the applicant
14. Electricity connection papers or Electricity Bills or other Utility Bills in the name of the applicant
15. Court or Tribunal Records or Processes in India in respect of the applicant
16. Document showing service or employment under any employer in India supported by Employees Provident Fund (EPF)/ General Provident Fund/ Pension/ Employees' State Insurance Corporation (ESIC) documents
17. School leaving certificate of the applicant issued in India
18. Academic certificate issued by a school or college or a board or a University or a government institution
19. Municipality trade license issued to the applicant
20. Marriage Certificate

Note : (i) The above documents should have been issued by an Indian Authority and will be admissible even beyond their validity period

(ii) The documents should establish that the applicant had entered India on or before 31.12.2014

SCHEDULE IC

[see rule 10A]

THE CITIZENSHIP RULES, 2009

Specimen of the Affidavit to be sworn before and attested by a Judicial Magistrate or an Executive Magistrate or an Oath Commissioner or a Notary Public to be submitted along with the application [*To be executed on non-judicial stamp paper of rupees Ten*]

AFFIDAVIT

I, son/ daughter/ wife of resident of do hereby solemnly declare and affirm as follows:-

(i) That I am an Afghan/ Bangladeshi/ Pakistani national belonging to Hindu/ Sikh/ Buddhist/ Jain/ Parsi/ Christian community in that country (*strike out whichever is not applicable*) on the date of my entry into India and continue to belong to this community on the date of submission of this application and was residing at (write full postal address in that country). An Eligibility Certificate* from a locally reputed community institution is enclosed.

(ii) That I am exempted by the Central Government under clause (c) of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 and from the application of the provisions of the Foreigners Act, 1946 or any rule or order made thereunder in terms of Ministry of Home Affairs Notification No. G.S.R. 685(E) and Order No. G.S.R. 686(E) dated 07.09.2015 and Notification No. G.S.R. 702(E) and Order No. G.S.R. 703(E) dated 18.07.2016.

(iii) That I entered into India on (Date, month and year to be given as available)

(iv) I am aware that it is an offence under the Citizenship Act, 1955 to make a false representation or concealment of any material fact and that if it is found later that wrong information has been furnished by me in this Affidavit and/ or in the Eligibility Certificate, I shall be deprived of my Indian citizenship *ab initio*.

VERIFICATION

Verified at (Place) this day of (month & year) that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

DEPONENT

Attestation with stamp

***ELIGIBILITY CERTIFICATE**

(Format of the Eligibility Certificate from the locally reputed community institution)

TO WHOMSOEVER IT MAY CONCERN

I, (name), son/ daughter/ wife of (name) residing at (full postal address) hereby confirm that Mr./Mrs/Ms. (name of the Afghan/ Bangladeshi/ Pakistani national) son/daughter/ wife of (name) , residing at (full postal address) is known to me and to the best of my knowledge and belief, he/ she belongs to Hindu/ Sikh/ Buddhist/ Jain/ Parsi/ Christian community (*strike out whichever is not applicable*) and continues to be a member of the above mentioned community.

(Signature)

Name of the person giving the certificate

Name and address of the community Institution

Telephone/ Mobile No. :

Date:

Place: ”.

11. In the said rules, in Schedule IV, after serial number 2 and the entries relating thereto the following serial number and entries shall be inserted, namely:-

“2A	Registration or Naturalisation as a citizen of India under section 6B of the Act - With the application	50	”.
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[F. No. 26011/01/2015-IC-I(Part)]

B. C. JOSHI, Jt. Secy.

Note : The Citizenship Rules 2009 was published in the Gazette of India *vide* notification G.S.R. No. 124(E) dated 25th February 2009 and was last amended *vide* notification G.S.R. No. 1158(E) dated 3rd December 2018.